# THE NORTH-WESTERN PROVINCES RENT ACT, 1881.

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# ACT No. XII OF 1881.

Passed by the Governor General of India in Council.

(Received the assent of the Governor General on the 11th March, 1881.) <sup>7</sup>

An Act to amend the Law relating to the recovery of Rent in the North-Western Provinces.

Preamble.

WHEREAS it is expedient to amend the law relating to the recovery of Rent in the North-Western Provinces of the Presidency of Fort William in Bengal; It is hereby enacted as follows:—

# CHAPTER I.

# PRELIMINARY.

Short title.

1. This Act may be called "The North-Western Provinces Rent Act, 1881":

Local extent.

It extends in the first instance to the territories for the time being under the government of the Lieu. tenant-Governor of the North-Western Provinces, except those specified in the second schedule hereto But the Local Government may, by notification in the official Gazette, extend the whole or any part of this Act to all or any of the territories so excepted, and when any part of the North-Western Provinces Rent Act, 1873, has been extended to any such territory, such part shall be repealed therein and the corresponding part of this Act shall extend thereto.

Save as provided by sections 171 and 172, nothing herein contained applies to land for the time being occupied by dwelling-houses or manufactories, or appurtenant appurtenant thereto, so long as such land is not let to agricultural tenants.

This Act shall come into force on the first day of Commence. April, 1881.

2. The North-Western Provinces Rent Act, 1873, is hereby repealed. But such repeal shall not legalize XVIII of any practice which, immediately before the passing of 1873 repealed. that Act, was unlawful.

All rules and appointments made, notifications and Rules, &c., proclamations issued, authorities and powers conferred, leases granted, rents fixed, rights acquired, liabilities incurred and places appointed, under that Act shall, so far as may be, be deemed to have been made, issued, conferred, granted, fixed, acquired, incurred and appointed hereunder.

pealed Act.

Illustration (a) to the Indian Penal Code, section Acts amend-19, and Act No. XI of 1865, section 52, shall be read ed. as if, for "Act X of 1859," the words and figures, "the North-Western Provinces Rent Act, 1881", were substituted. And in all Acts passed after the said North-Western Provinces Rent Act, 1873, all references to that Act shall be read as if made to this Act.

3. In this Act, unless there be something repugnant in the subject or context-

Interpreta-

(1) 'Mahál' means-

' Mahál:

- (a) any local area held under a separate engagement for the payment of land-revenue, and for which a separate record-of-rights has been framed:
- (b) any local area of which the revenue has been assigned or redeemed, and for which a separate record-of-rights has been framed:
- (1A) 'Tenant' includes a thékadár and a kat- 'Tenant: kanadár:
- (2) 'Rent' means whatever is to be paid, deli- 'Rent'. vered or rendered by a tenant on account of his holding, use or occupation of land:
- (3) 'Landholder' means the person to whom a 'Landholdtenant is liable to pay rent:

(4) 'Sir-land

'Sir-land:'

- (4) 'Sír-land' means—
- (a) land recorded as sir at the last settlement or revision of settlement of the district in which it is situate, and continuously so recorded since;
- (b) land continuously cultivated for twelve years by the proprietor himself with his own stock or by his servants, or by hired labour;
- (c) land recognized by village-custom as the special holding of a co-sharer, or treated as such in the distribution of profits or charges among the co-sharers:

'Collector of a District:'

(5) 'Collector of a District' means the chief officer in charge of the Revenue Administration of a District:

' Commiscioner of a Division:'

(6) 'Commissioner of a Division' means the chief officer in charge of the Revenue Administration of a Division:

' Board:

(7) 'Board' means the Board of Revenue for the North-Western Provinces:

'Civil Jail:

(8) 'Civil Jail' means the civil jail of the District, and includes any place appointed by the Local Government for the confinement of prisoners under sentence of any Court constituted under this Act.

# CHAPTER II.

RIGHTS AND LIABILITIES OF LANDHOLDERS AND TENANTS.

Intermediate holders of land at rates unchanged since permanent settlement. 4. When any permanent and transferable interest in land in a district or a portion of a district which has been permanently settled has been held otherwise than under a terminable lease by any person intermediate between the proprietor of the mahál and the occupants, and by the predecessors in interest of such person, from the time of the permanent settlement, at the same rate of rent, such person shall have a right to hold such interest at that rate.

5. When

5. When any land in a district or portion of a Tenants at district which is permanently settled has been held by fixed rates. a tenant and his predecessors in interest, from the time of the permanent settlement, at the same rate of rent, such tenant shall have a right of occupancy at that rate.

A tenant having such right is hereinafter called a "tenant at a fixed rate."

6. When, in any suit to which the provisions of Presumption section 4 or section 5 apply, it is proved that the land when 20 has for a period of twenty years next before the insti-tution of the suit been held by the present holder and rate is his predecessors in interest at the same rate of rent, it shall be presumed, until the contrary is proved, that it has been held at such rate from the time of the permanent settlement.

7. Every person who may hereafter lose or part Ex-propriewith his proprietary rights in any mahál shall have a right of occupancy in the land held by him as sir in such mahál at the date of such loss or parting, at a rent which shall be four annas in the rupee less than the prevailing rate payable by tenants-at-will for land of similar quality and with similar advantages.

Persons having such rights of occupancy shall be called "ex-proprietary tenants," and shall have all the rights of occupancy-tenants.

If there are two or more sharers in any sír-land and one of them becomes an ex-proprietary tenant, the share which previously belonged to such ex-proprietary tenant shall, on his application or on the comprised in such share.

application of the person entitled to receive the rent, be divided off by the Collector, and the rights of the ex-proprietary tenant shall be limited to the land 8. Every tenant who has actually occupied or occupancy. cultivated land continuously for twelve years has a tenants.

right of occupancy in the land so occupied or cultivated by him. Such tenants shall be called "occupancy-tenants."

The occupation or cultivating of the father or other

other person from whom the tenant inherits, shall be deemed to be the occupation or cultivating of the tenant within the meaning of this section:

Tenants barred from right of occupancy. Provided that no tenant shall acquire, under this section, a right of occupancy—

- (a) in land which he holds from an occupancy-tenant, or from an ex-proprietary tenant, or from a tenant at fixed rates;
  - (b) in sír-land;
  - (c) in land held by him in lieu of wages:

Time excluded from reckoning period necessary for acquiring right of occupancy.

Provided also that, when a tenant actually occupies or cultivates land under a written lease, without having a right of occupancy in such land, the period of twelve years necessary for acquiring a right of occupancy therein by him or any one claiming under him shall begin on the expiration of the term of such lease. If during the currency of such lease he ceases to occupy the land comprised therein, and sub-lets it to another, no right of occupancy in such land shall be acquired by the sub-lessee during the currency of the lease.

Rights under sections 7 and 8 when transferable. 9. The right of tenants at fixed rates may devolve by succession or be transferred.

No other right of occupancy shall be transferable in execution of a decree or otherwise than by voluntary transfer between persons in favour of whom as co-sharers such right originally arose, or who have become by succession co-sharers therein.

When any person entitled to such last-mentioned right dies, the right shall devolve as if it were land: Provided that no collateral relative of the deceased who did not then share in the cultivation of his holding shall be entitled to inherit under this clause.

Determination of class of tenure of tenant. 10. On the application of any tenant to have his class of tenure determined, the Collector of the District or Assistant Collector shall determine the class to which he belongs, namely—

whether he is a tenant at fixed rates, or an ex-proprietary tenant, or an occupancy-tenant,

or whether he is a tenant without a right of occupancy.

- 11. The rent paid by tenants at fixed rates shall not be liable to enhancement, except as provided by section 18.
- 12. The rent paid by ex-proprietary or occupancytenants shall not be liable to enhancement except-
- (a) by a written agreement registered under the tary and Indian Registration Act, 1871, or the Indian Regis. tration Act, 1877, or recorded before the kánúngo:
- (b) by order of a Settlement-officer passed under the law for the time being in force: or
  - (c) by order under this Act.
- 13. (a) Where the rent of any occupancy-tenant Grounds of has not been fixed by order of a Settlement-officer enhancing under the North-Western Provinces Land Revenue rent of occu-Act. 1873, or by an order under this Act.
- (b) or where the rent has been fixed by any such fixed by order, but the term for which it has been fixed has order. expired,
- (c) or where ten years from the date on which an order fixing the rent has taken effect have expired,
- (d) or where by order of the Local Government the assessment of the district has been revised before confirmation,
- (e) or where the period of settlement of the district has come to an end,

the landholder may apply to enhance the rent of such tenant on one of the following grounds and on no others:-

- (f) that the rate of the rent paid by such tenant is below the prevailing rate payable by the same class of tenants for land of similar quality with similar advantages;
- (g) that the value of the produce has, or the productive powers of the land have, been increased other-

wise

hancement of rent of tenants at fixed rates. Enhancement in case of ex-proprieoccupancytenants.

ants which has not been wise than by the agency or at the expense of the tenant;

(h) that the quantity of land held by the tenant has been proved by measurement to be greater than the quantity for which rent has been previously paid by him.

Enhancement of rent of ex-proprietary tenants which has not been fixed by order.

14. (a) Where the rent of any ex-proprietary tenant has not been fixed by order of a Settlement-officer under the North-Western Provinces Land Revenue Act, 1873, or by an order under this Act,

or where the rent has been fixed by such order, but the term for which it has been fixed has expired.

or where any of the events mentioned in section 13, clauses (c), (d) and (e) has occurred,

the landholder may apply to enhance or determine the rent of such tenant as if he were an occupancytenant: Provided that his rent shall be four annas in the rupee below the prevailing rate for land of a similar quality with similar advantages held by tenants-at-will.

Selection of land for comparison.

- (b) Whenever the district or tahsil, or other local area in which such land is situated, has been divided by the Settlement-officer into circles of like capacity and soil, the land of similar quality, with similar advantages, shall, for the purposes of this section and section 13, be selected from the same circle.
- (c) When the Settlement-officer has not so divided the district or other local area as aforesaid, the land regarding which the application has been made shall be compared with land of similar quality and with similar advantages, in the same tahsíl or in a tahsíl immediately adjacent.

Abatement in like cases.

15. Where the rent of any ex-proprietary tenant or occupancy-tenant has not been fixed by order of a Settlement-officer under the North-Western Provinces Land Revenue Act, 1873, or by an order under this Act,

or where the rent has been fixed by such order, but the term for which it has been fixed has expired,

or where any of the events mentioned in section 13, clauses (c), (d) and (e) has occurred,

the tenant may apply for an abatement of his rent on one of the following grounds, and on no others:-

- (a) that the area of the land held by him has been diminished by diluvion or otherwise:
- (b) that the value of the produce has, or the productive powers of such land have, been decreased by any cause beyond his power.
- 16. Where the rent of any ex-proprietary or occu- Time of enpancy-tenant has been fixed by an order under this or abatement Act, such rent shall not be liable to be enhanced or where rent abated until the occurrence of any of the events mentioned in section 13, clauses (c), (d) and (e), which occupancy ever first occurs.
- 17. Notwithstanding anything contained in section 16, where the rent of any ex-proprietary or occupancy-tenant has been fixed by order of a Settlementofficer under the North-Western Provinces Land Re- his rent has venue Act, 1873, or by an order under this Act, the been fixed by order of a landholder may apply to enhance the rent of such Settlementtenant during the currency of the term for which the officer or under this rent has been so fixed, on one of the following Act. grounds, and on no others:-
- (a) that the area of the tenant's holding has been increased by alluvion or otherwise:
- (b) that the productive powers of the land held by the tenant have, since the date of the order, been increased otherwise than by the agency or at the expense of the tenant:

And the tenant may apply for abatement of his rent on one of the following grounds, and on no others:

- (c) that the area of the land held by him has been diminished by diluvion or otherwise;
- (d) that the productive powers of such land have been decreased by any cause beyond his control.
  - 18. In the case of a tenant at fixed rates, the Grounds of landholder ment or

of ex-proprietary or tenant has been fixed by order under this Act. Grounds of enhancement ment where

otherwise.

abatement of rent of tenant at fixed rates. landholder may apply to enhance his rent on the ground that the area of the land in his holding has been increased by alluvion or otherwise,

and the tenant may apply for abatement of his rent on the ground that the area of the land in his holding has been diminished by diluvion or otherwise.

19. Applications for enhancement or abatement of

Day before which aprent must be made on or before the thirty-first day of plications for enhancement or abatement must be

made.

Orders when to take effect. day of July from which the rent is to be enhanced or abated. and every order for enhancement or abatement shall take effect from the first day of July next following the date of such order, unless for some reason, to be stated in writing, the Court thinks fit to order

August next before the year commencing on the first

Consideration of caste and class of tenant in determining rate of his rent.

20. In determining, under this chapter, the rate of rent payable by any tenant, his caste shall not be taken into consideration, unless it is proved that, by local custom, caste is taken into account in determining such rate;

and whenever it is found that, by local custom or practice, any class of persons, by reason of their having formerly been proprietors of the soil or otherwise, hold land at favourable rates of rent, the rate shall be determined in accordance with such custom or practice.

Tenants-at-

21. No tenant-at-will of land shall be liable to pay rent in excess of the rent (if any) payable by him in the previous year ending on the thirtieth day of June, unless the landholder and tenant have agreed as to the rent to be paid to the former by the latter, and such agreement has been recorded by the kánúngo of the pargana in which such land is situate.

Rent of exproprietary or occupancy tenant fixed by agree ment.

22. Notwithstanding anything hereinbefore contained, when the rent of any ex-proprietary or occupancy-tenant has been fixed by agreement between the parties, such rent shall not be liable to enhancement or abatement for such term as may be agreed

22A. When

22A. When any land is held of a landholder by a Applications tenant, such landholder or tenant may, in the absence to su land. of a written contract to the contrary, apply to the Collector of the District to have such land surveyed. The Collector, on receiving such application, may estimate the cost of such survey, and, by order in writing, require the applicant to deposit the amount of such estimate.

If the applicant deposits such amount within fifteen days from the date of the order, the Collector of the District shall issue a notice to the other party or parties to the tenancy to show cause, at a time and place specified in such notice, why the survey should not be made; and, if no such cause is so shewn, may, by an order in writing, direct the survey to be made

A copy of such order shall be served on all the parties to the tenancy; and, if any party fails to attend at the appointed time, it shall not thereafter be open to him to question the correctness of the survev made in his absence.

by such person and at such time as he thinks fit.

If any party, on being called upon to show cause as aforesaid, makes any objection to the survey and such objection is overruled, he shall be liable to pay the costs (if any) occasioned by such objection.

Nothing in this section shall affect any power conferred by law to compel the attendance of any person at a survey.

23. Whenever for any cause the Local Govern-Power to rement remits or suspends for any period the payment mit or susof the whole or any part of the revenue payable in ment of rent respect of any land, any officer empowered by the when pay-Local Government in this behalf may, subject to such ment of revenue rerules as to appeal, confirmation or otherwise, as may, mitted or from time to time, be prescribed by the Board, order that the rent of such land shall be remitted or suspended for the period of such suspension of payment of revenue, as the case may be, to an amount which shall be equal to double the amount of the revenue of which the payment has been so remitted or suspended, or shall bear the same proportion to the whole of the

suspended.

rent payable in respect of the land as the revenue of which the payment has been so remitted or suspended bears to the whole of the revenue payable in respect of such land;

and, subject to the same rules, the landholder shall be bound by such order.

# (A.)—Leases.

Contents of lease to which every tenant is entitled.

- 24. Every tenant is entitled to receive from the landholder, and may at any time during the continuance of his holding apply for, a lease containing the following particulars:-
  - (a) the quantity of land held by him, and, where the fields have been numbered in a Government survey, the number of each field:
  - (b) the amount of annual rent payable for such land:
  - (c) the instalments in which, and the dates on which, such rent is to be paid:
  - (d) any special conditions of the lease:
  - (e) if the rent is payable in kind, or is calculated on a valuation of the produce, the proportion of produce to be delivered, the mode of valuation, and the time, manner and place of delivery.

25. Tenants at fixed rates are entitled to receive which tenants leases at such rates.

> 26. Ex-proprietary and occupancy-tenants are entitled to receive leases at the rates determined in accordance with the law for the time being in force, or, where no rates have been so determined, at the rates actually paid by them when they demand such leases.

27. All other tenants are entitled to leases only on Leases to which other such terms as may be agreed upon between them and the landholders.

> 28. Every landholder who grants a lease is entitled to receive a reciprocal engagement from the tenant,

Leases to at fixed rates are entitled. Leases to which exproprietary and occupancy-tenants are entitled.

Leases to tenants are entitled.

Landholder granting lease entitled to reciprocal engagement.

executed by the tenant, and conformable with the terms of the lease.

The tender to any tenant of a lease, such as he is entitled to receive, shall entitle the landholder to receive a reciprocal engagement from such tenant.

29. Notwithstanding anything contained in section Lease for 22, when any lease is granted, or any agreement is period exentered into, by any landholder under engagement of land with Government for his land, fixing the rent of land holder's for any period exceeding the term of such engagement, and such term expires, such lease or agreement shall.

engagement.

- (a) when, on the expiration of such term, the revenue payable in respect of such land is enhancedbe voidable at the option of the landlord, unless the tenant agrees to pay such rent as a Settlement-officer or other person duly empowered in this behalf may, on the application of the landlord, determine to be fair and reasonable; and
- (b) when such land-revenue is on the expiration of such term reduced—be voidable at the option of the tenant, unless the landlord agrees to accept such rent as a Settlement-officer or other person duly empowered in this behalf may, on the application of the tenant. determine to be fair and reasonable.
- 30. (a) And whereas all grants (whether in writing Resumption or otherwise) for holding land exempt from the payment of rent which have been made since the first day of December, 1790, by any authority other than that of the Governor General in Council, were declared by Bengal Regulation XIX of 1793, section 10, to be null and void, and like provisions have been by divers Regulations applied to the several parts of the territories to which this Act extends, and the said Regulation XIX of 1793 also provided that no length of possession should be considered to give validity to any such grant, either with regard to the property in the soil or the rents of it, it is hereby further enacted as follows:

(b) Applications by the proprietor to resume such Applications grants or to assess rent on the land, shall be made to to resume.

the Collector of the District or Assistant Collector, and, subject to rules to be made by the Local Government, shall be dealt with as other applications under this Act.

Validity of grants which grantor has expressly agreed not to resume.

(c) Grants of land held under a written instrument, by which the grantor expressly agrees that the grant shall not be resumed, shall be held valid as against him (but not as against his representatives after his death) during the continuance of the settlement of the district in which the land is situate, which is current at the date of the grant.

When rentfree tenure confers proprietary right.

- (d) Where any land, having been for the fifty years next before the twenty-second day of December, 1873, held rent-free and by at least two successors to the original grantee, was so held on that day, such holding shall be deemed to have conferred on the holder a proprietary right.
- (e) Nothing in the Indian Limitation Act, 1877, shall bar the right to make an application under this Act to assess to rent land held rent-free.
- (f) Nothing in this section shall apply to either of the following cases:—
  - (1) Where land was, previously to the passing of the North-Western Provinces Rent Act, 1873, held rent-free under a judicial decision:
  - (2) Where, previously to the passing of that Act, land held rent-free had been purchased for a valuable consideration and resumption thereof had been barred under Act No. X of 1859, section 28, or under the Indian Limitation Act, 1871, Schedule II, No. 130.

# (B.)—Relinquishment and Ejectment.

Relinquishment of land by tenant not holding under a lease. 31. Every tenant not holding under a lease shall continue liable for the rent of the land in his holding for the ensuing year, unless on or before the first day of May in any year he gives notice in writing to the landholder, or his recognized agent, of his desire to

relinquish

relinquish such land on the thirtieth day of June next ensuing, and relinquishes it accordingly; or unless it is let to any other person by such landholder or agent:

Provided that, whenever an order for the enhance- Proviso. ment of the rent of any land held by any such tenant is passed and the tenant within fifteen days of the date of such order gives to the landholder or his recognized agent notice in writing of his desire to relinquish such land at the commencement of the period in respect of which such enhancement takes effect, and relinquishes such land accordingly, he shall not be liable for the rent payable for such land in respect of any period subsequent to such relinquishment.

Explanation.—No notice can be given under this section in respect of a portion only of any land held under the same lease or engagement.

32. If the landholder or his agent refuses to re-Service ceive any notice under section 31, or if he receives it, through taksildar of but refuses to sign and deliver a receipt for the same, tahsildar notice of the tenant may, before the expiration of the period relinquishlimited for giving such notice, make an application ment. to the tahsíldár, who shall thereupon cause the notice to be served on such landholder or agent, the tenant paying the costs of service.

33. The notice shall, if practicable, be served per- Mode of sonally on the landholder or his agent; but if the serving landholder or his agent cannot be found, or if he evades service of the notice, service may be made by affixing the notice at his usual place of residence, or, if he does not reside in the district wherein the land is situate, at the chaupál, or other conspicuous place in the village where the land is situate.

Where the delay in serving the notice is owing to the fault of the landholder or his agent, the notice shall be deemed to have been served at the first attempt to serve it.

33A. When any such notice has been received Application by or served on a landholder or his agent, he may, by landholder to set aside within fifteen days from such receipt or service, apply hoster notice.

to the Collector or Assistant Collector to have such notice declared invalid, and the Collector shall thereupon determine the question between the parties.

If the landholder or his agent does not so apply within such period of fifteen days, he shall be deemed to have accepted the notice.

Liability of tenant to pay interest on arrear and to be ejected.

**34.** (a) When an arrear of rent remains due from any tenant, he shall be liable to pay interest on such arrear at one per cent. per mensem; and if the arrear remains due on the thirtieth day of June, to be ejected from the land in respect of which the arrear is due.

Bar to ejectment without decree. (b) No tenant shall be ejected otherwise than in execution of a decree or order under the provisions of this Act.

Ejectment not to be decreed for certain acts or omissions.

- (c) No ejectment of a tenant or forfeiture of a lease shall be decreed on account of any act or omission of the tenant—
  - (1) which is not detrimental to the land in his occupation, or inconsistent with the purpose for which the land was let, or
  - (2) which by law, custom, or special agreement does not involve the forfeiture of the lease.

Explanation.—In clauses (a) and (b) the word 'tenant' does not include a thékadár and a katkanadár.

Ejectment of tenant at fixed rates, ex-proprietary, with right of occupancy, or holding under unexpired lease.

35. If the landholder desires to eject a tenant at fixed rates, an ex-proprietary tenant, an occupancy-tenant or a tenant holding under an unexpired lease, against whom a decree for arrears has been passed and remains unsatisfied, he may, after the expiration of the year, ending on the thirtieth day of June, in which such arrears accrued, apply to the Collector of the District or Assistant Collector to eject the tenant.

Such officer shall, on receiving such application, cause a notice to be served on the tenant, stating the amount due under the decree, and informing him that if he does not pay such amount into court within fifteen days from receipt of the notice, he will be ejected from his land.

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If such amount be not so paid, the Collector of the District or Assistant Collector may eject the tenant.

36. If the landholder desires to eject a tenant service of not having a right of occupancy, or any other tenant notice on holding only for a limited period, after the determination of his tenancy, he shall cause a written notice period. of ejectment to be served on such tenant under the provisions of this Act.

37. The notice of ejectment shall be written in Language the vernacular language and character of the district: and contents

it shall specify the land from which the tenant is to be ejected;

and it shall inform him that he must vacate such land; or that, if he means to contest the right to eject him, he must apply to the Collector of the District or Assistant Collector for that purpose.

38. The notice shall be issued and served through Mode of the office of the tahsíldár on application made to him between the first day of January and the first day of April in each year, and the landholder shall pay the cost of service: it shall be served personally on the tenant, if practicable; but if he cannot be found. service may be made by affixing the notice to his usual place of residence.

notice.

39. (a) The tenant on whom such notice has Effect of been served, may, within thirty days next after the failure of service, make an application to the Collector of the institute suit District or Assistant Collector, contesting his liability to be ejected.

to contest liability to ejectment.

- (b) When such an application is made, the Collector of the District or Assistant Collector shall proceed to determine the question between the parties.
- (c) On the determination of such question adversely to the tenant, or, where no application under this section has been made within the said period of thirty days, on the expiration of such period, the tenancy of the land in respect of which the notice has been served shall cease:

Provided

Provided that when such question has been determined or such period has expired, as the case may be, before the first day of May next following the making of the application under section 38, the tenancy shall continue until and cease upon that day:

Provided also that the tenancy shall not cease under this section when, after the service of the notice, the landholder authorizes the tenant to continue in the occupation of the land.

Procedure to enforce ejectment.

- 40. If the landholder require assistance to eject the person whose tenancy is alleged to have ceased under the provisions of section 39, he may, within fifteen days from the date of such cessation, apply to the Collector of the District or Assistant Collector for such assistance, and the Collector of the District or Assistant Collector shall order the ejectment of such tenant if he is satisfied—
- (a) that the notice was duly served on such tenant under section 38;
- (b) that he has not been authorized by the land-holder to continue in occupation;
- (c) that the tenant has not made the application mentioned in section 39, clause (a); or
- (d) that if such application has been made, the question has been determined adversely to the tenant:

Provided that no such application for the ejectment of a farmer on the determination of a lease shall be received if the lease be of the kind in which an advance has been made by the leaseholder, and the proprietor's right of reentry at the end of the term is contingent on the re-payment of such advance either in money or by the usufruct of the land. In all such cases the landholder must proceed by suit in the Civil Court.

Notice of ejectment when void.

41. If the landholder expressly authorize the tenant, on whom the notice of ejectment has been served, or against whom any proceedings in ejectment under section 40 have been taken, to remain in occupation of the land, and to prepare it for the harvest, the proceedings shall become void.

42 (a) Any

42. (a) Any tenant ejected in accordance with Rights of the provisions of this Act, shall be entitled to any growing crops or other ungathered products of the earth belonging to the tenant, and growing on the land at the time of his ejectment, and to use the land for the purpose of tending and gathering in such crops or other products, paying adequate rent therefor.

(b) Provided that, if the landholder desire to pur- Effect of chase such crops or other products, he may tender tender by their price to the tenant; and thereupon the right of payment the tenant to such crops and other products, and to for crops. use the land for the purpose aforesaid, shall cease.

(c) In the case of a dispute under this section, Power to the Collector of the District or Assistant Collector determine may, on the application of the landholder or tenant, award the rent and price so payable; and the amount of such award, or of any tender accepted under this section, shall be recoverable as an arrear of rent by suit under this Act.

(d) The rent, if any, payable to the landholder Set-off of by the tenant at the time of his ejectment may be rent. set-off against the price of the said crops or other products.

43. (a) Whenever rent is taken by division of Application the produce in kind, or by estimate or appraisement for officer to divide of the standing crop, or other procedure of a like produce or nature, requiring the presence both of the cultivator appraise crop. and landholder, either personally or by agent,

if either landholder or tenant, personally or by agent, neglect to attend at the proper time, or if there is a dispute as to the amount or value of the

an application may be presented by either party to the Collector of the District or Assistant Collector, requesting that a proper officer be deputed to make the division, estimate or appraisement.

(b) On receiving such application, the Collector Procedure of the District or Assistant Collector shall issue a on such written notice to the opposite party or his agent, to

attend

attend on the date and at the time specified in the notice, and shall depute an officer before whom such division, estimate or appraisement shall be made.

- (c) If on or before the date appointed, the dispute has not been amicably adjusted, three residents of the village or neighbourhood shall be appointed assessors; one by each of the parties, and one by the officer deputed to divide the grain, or estimate or appraise the crops, and the officer deputed shall decide the amount of rent payable by their award, and shall give to the party applying a written authority to divide the grain or cut the crops.
- (d) Provided that, if either party fail to attend, the officer deputed shall nominate an assessor on his behalf.
- (e) The officer deputed shall report his proceedings to the Collector of the District or Assistant Collector, who shall determine the amount of costs properly incurred under this section, and the share of the costs to be paid by either party.

# (C.)—Compensation for Improvements made by Tenants.

Tenant's right to compensation for improvements. 44. If any tenant, or any person from whom he has inherited or purchased, make any such improvements on the land in his possession as are hereinafter mentioned, neither he nor his representative shall be ejected from the same land without payment of compensation for such improvements.

Explanation.—In this section the word "tenant" does not include a thekadar or a katkanadar, and the word "improvements" means works by which the annual letting value of the land has been, and at the time of demanding compensation continues to be, increased, and comprises—

- (a) tanks, wells and other works for the storage, supply or distribution of water for agricultural purposes,
  - (b) works for the drainage of land, or for the protection

protection of land from floods or from erosion or other damage by water,

- (c) the reclaiming, clearing, or enclosing of lands for agricultural purposes,
- (d) the renewal or re-construction of any of the foregoing works, or alterations therein, or additions thereto.

Notwithstanding anything hereinbefore contained, no tenant, other than a tenant at fixed rates or an occupancy-tenant, shall be entitled to compensation in respect of any improvement made without the consent of the landholder after this Act comes into force.

45. Such compensation may, at the option of the Mode of landholder or his representative, be made—

making compensation.

1st, by payment in money;

2nd, by a rent to be charged on the land;

3rd, by the grant of a beneficial lease of the land, by the landholder or his representative, to the tenant or his representative;

4th, partly by one or by any two of the said ways, and partly by the others or other of the same ways.

46. In case of difference as to the amount or Settlement o value of the compensation tendered, either party may apply to the Collector of the District or Assistant value of Collector stating the matter in dispute, and requesting compensation. a determination thereof.

On receiving such application, the Collector of the District or Assistant Collector shall-

- (a) cause notice thereof to be served on the other party,
- (b) take such evidence as the parties or either of them may adduce,
- (c) make such further inquiry as the Collector of the District or Assistant Collector may deem necessary, and
- (d) determine the amount of the payment in money, and the amount and incidence of the rentcharge,

charge, and the terms of the lease, or any of such matters.

Considerations in determining compensation.

47. In determining the amount or value mentioned in section 46, or the terms of such lease, the Collector of the District or Assistant Collector shall take into account any assistance given to the tenant by the landholder either directly in money, material or labour, for the purpose of making such improvements, or indirectly by allowing the tenant to hold at a favourable rate of rent,

# (D.)—Compensation for wrongful Acts and Omissions.

Right of tenant to compensation for exactions in excess of rent or for withholding receipt.

Contents of receipt.

48. Every tenant from whom any sum is exacted in excess of the rent specified in his lease or payable under the provisions of this Act,

and every tenant from whom a receipt is withheld for any sum of money paid by him as rent, shall be entitled to recover from the landholder compensation not exceeding double the amount so exacted or paid.

Receipts for rent shall specify the period or crop on account of which the rent is acknowledged to have been paid;

and any refusal to make such specification shall be held to be a withholding of a receipt.

Explanation.—In this section the word "tenant" does not include a thékadár or a katkanadár.

Damages for extorting payment of rent by duress.

49. If payment of rent, whether the same be legally due or not, is extorted from any tenant by illegal confinement or other duress, he shall be entitled to recover from the person guilty of such extortion such further compensation, not exceeding the sum of two hundred rupees, as the Collector of the District or Assistant Collector thinks reasonable.

Liability to punishment for extortion not affected. An award of compensation under this section shall not bar or affect any penalty or punishment to which the person guilty of such extortion may be subject under the Indian Penal Code.

(E.)—Deposit

# (E.)—Deposit of Rent in Court.

50. If any tenant tenders to the landholder full Deposit of payment of the rent due from him, and if the amount amount tendered by so tendered be not accepted, and a receipt for the tenant and amount forthwith granted, the tenant may thereupon refused. apply to the Collector of the District or Assistant Collector for leave to deposit such amount in his court to the credit of the landholder.

51. The application to the Collector of the Dis- Form and trict or Assistant Collector shall be as nearly as may be in the form (A) in the first schedule hereto annexed, and shall be verified in the manner hereinafter prescribed for the verification of plaints.

application.

And the person making the verification shall be Penalty for punishable, if the application contain any averment false statewhich he knows or believes to be false, or does not know or believe to be true.

52. The Collector of the District or Assistant Col- Notice to lector shall receive the amount which the tenant desires issue on to deposit, and shall thereupon issue to the person to made. whose credit it has so been deposited, a notice in English or the vernacular language of the district, in the form (B) in the first schedule hereto annexed, or to the like effect.

And such deposit shall, in all questions between the landholder and the tenant, be deemed to be a payment made by the tenant to the landholder on account of the rent.

53. Such notice shall be served through the tah- Mode of síldár upon the person to whom it is addressed, or serving noupon his recognized agent.

In their absence, the notice shall be affixed at the chaupál, or other conspicuous place in the village in which the land for which the rent is due is situate.

54. If at any time before the expiration of three Payment to years from the date of the deposit the person on whom with notice with notice such notice is served, or his recognized agent, appears, on his appliand applies that the money in deposit be paid to him, cation. it shall be paid accordingly, unless it has been repaid

or paid in accordance with the provisions next hereinafter contained.

Refund to depositor.

55. If no application be made by such person or his recognised agent, the sum shall be repaid to the depositor on the expiration of three years from the date of the deposit.

And at any time before the expiration of such period, on the joint application of the depositor and the person to whose credit the said sum was deposited, such sum shall be paid in such manner as the joint applicants desire.

Deposit in court of rent claimed by two or more persons.

55A. When, owing to the death of the landlord or other cause, two or more persons severally claim the right to collect the rent from a tenant, the tenant may apply to the Collector of the District or the Assistant Collector for leave to deposit in court the full amount of rent due from him, and such deposit, if made with the leave of the Collector or Assistant Collector, shall, in all questions between the landholder and the tenant, be deemed to be a payment made by the tenant to the landholder on account of the rent.

The Collector of the District or Assistant Collector may, after such enquiry as he thinks necessary, direct payment of the amount deposited to such one of the persons claiming such rent as appears to him entitled to receive the same, or may order the same to remain in deposit pending decision by a competent Court.

No suit shall lie against the Secretary of State for India in Council or against any officer of Government in respect of any payment made under this section, but nothing herein contained shall affect the right of any person entitled to such payment to recover the amount thereof from any other person to whom it has been paid.

## CHAPTER III.

DISTRESS.

Produce of land hypo-

56. The produce of all land in the occupation of

a

a cultivator shall be deemed to be hypothecated for thecated for the rent payable in respect of such land; and until such rent has been satisfied, no other claim on such produce shall be enforced by sale in execution of decree or otherwise;

and when an arrear of rent is due from any culti- Recovery of vator, the person entitled to receive rent immediately from him may, instead of suing for the arrear as hereinafter provided, recover the same by distress and sale of the produce of the land in respect of which the arrear is due, under the rules contained in this chapter.

# 57. Provided—

(a) that when a cultivator has given security for Distress of the payment of his rent, the produce of the land for the rent of which security has been given shall not be liable to be distrained:

produce barred by security given for rent.

(b) that no sharer in any mahál shall have power Sharer when to distrain upon any cultivator unless he is entitled entitled to to collect the whole rent from such cultivator:

distrain.

(c) that no sharer in a joint undivided mahál shall Distress by exercise such power otherwise than through a mana-manager. ger authorized to collect the rents of the whole mahál on behalf of all the sharers therein:

(d) that in pattidári maháls distress shall be made Distress in only through a lambardár, or, where the rent of a pattidari pattí is not collected by a lambardár, through the pattidar who is entitled to collect the rent.

58. A distress shall not be made for any arrear No distress which has been due in respect of any land for a longer period than one year;

for over-due arrear, nor, without agreement, year's rent.

nor for the recovery of any sum in excess of the agreement for excess rent payable for the same land in the preceding year, over past unless the rent has been enhanced under the provisions hereinbefore contained, or by order of a Settlement-officer, or unless the cultivator has agreed to pay such excess and such agreement has been attested before the kánúngo.

59. The power to distrain conferred by sections Distress by 56 and 57 may be exercised by managers under the under Cour

Court

of Wards,

Court of Wards and other persons lawfully entrusted with the charge of immoveable property;

and also by the agents employed by such persons as aforesaid, in the collection of rent, if expressly authorized by power-of-attorney in that behalf:

Liability for illegal act.

If any wrongful act is committed by any such agent, under colour of the exercise of the said power, such agent and his principal shall be jointly and severally liable to make compensation for such act.

Written authority to servants employed to distrain. 60. When any person, empowered to distrain property under section 56, section 57 or section 59, employs a servant or other person to make the distress, he shall give him a written authority for the same, and the distress shall be made in the name of the person giving such authority.

Standing crops and crops gathered liable to distress. 61. Standing crops and other ungathered products of the earth, and crops or other products when reaped or gathered and deposited in any threshing-floor or place for treading out grain or the like, whether in the field or within a homestead, may be distrained by persons invested with power to distrain under the provisions of this Act.

Exception.

But no such crops or products, other than the produce of the land in respect of which an arrear of rent is due, or of land held under the same engagement, and no grain or other produce after it has been stored by the cultivator, and no other property whatsoever, shall be liable to be distrained under this Act.

Defaulter to be served with written demand and account. 62. Before or at the time when a distress is made under this Act, the distrainer shall cause the defaulter to be served with a written demand for the amount of the arrear, together with an account exhibiting the grounds on which the demand is made.

Mode of ser-

The demand and account shall, if practicable, be served personally on the defaulter; or, if he abscond or conceal himself, so that they cannot be so served, shall be affixed at his usual place of residence.

Distress to be proportionate to arrear. 63. Unless the amount of the demand is immediately paid or tendered, the distrainer may distrain property

property as aforesaid equal in value, as nearly as may be, to the amount of the arrear and the costs of the distress; and shall prepare a list or description of the List of prosaid property, and deliver a copy of the same to the perty to be owner, or, if he be absent, affix it at his usual place prepared and copy served of residence.

64. (a) Standing crops and other ungathered pro-standing ducts may, notwithstanding the distress, be reaped crops, &c., and gathered by the cultivator, and he may store the "rained, may same in such granaries or other places as are com- be reaped and monly used by him for the purpose.

- (b) If the cultivator neglect to do so, the distrainer shall cause the said crops or products to be reaped or gathered, and in such case shall store the same either in such granaries or other places as aforesaid, or in some other convenient place in the neigh- $\cdot$ bourhood.
- (c) In either case the distrained property shall be placed in the charge of some person appointed by the distrainer for the purpose.
- (d) Crops or products which, from their nature, Sale of prodo not admit of being stored, may be sold before they are reaped or gathered, under the rules hereinafter stored. provided; but in such case, the distress shall be made at least twenty days before the time when the crops or products, or any part of the same, are fit for reaping or gathering.

65. If a distrainer is opposed, or apprehends re- Assistance to sistance, and desires to obtain the assistance of a pub-distrainer lic officer, he may apply to the Collector of the Dis- apprehending trict or Assistant Collector, who may, if he thinks resistance. necessary, depute an officer to assist the distrainer in making the distress.

66. If at any time after property has been dis- Distress to trained and before the day, fixed for putting it up to be withdrawn sale as hereinafter provided, the owner of the proper- arrear and ty tenders payment of the arrear demanded of him, expenses and of the expenses of the distress, the distrainer shall receive the same, and shall forthwith withdraw the distress.

67. Within

Application | for sale.

- 67. Within five days from the time of the storing of any distrained crops or products,
- or, if the crops or products do not, from their nature, admit of being stored, within five days from the time of making the distress,

the distrainer shall apply for sale of the same to the officer for the time being authorized by the Local Government to sell distrained property within the tahsil in which they are situate.

Contents of

- 68. The application shall be in writing and shall contain-
- (a) an inventory or description of the property distrained,
- (b) the name of the defaulter and his place of residence,
- (c) the amount due, and the date of the distress,
- (d) the place in which the distrained property is.

Together with the application, the distrainer shall deliver to the said officer the fee for the service of a notice upon the defaulter as hereinafter provided.

69. Immediately on receipt of the application, the said officer shall send a copy of it to the Collector of the District or Assistant Collector,

and shall serve a notice in the form (C) contained in the first schedule hereto annexed, or to the like effect, on the person whose property has been distrained, requiring him either to pay the amount demanded, or to institute a suit to contest the demand before the Collector of the District or Assistant Collector, within the period of fifteen days from the receipt of the notice.

He shall at the same time send to the Collector of the District or Assistant Collector, for the purpose of being put up in his office and in the office of the tahsíldár, a proclamation fixing a day for the sale of the distrained property, which shall not be less than twenty days from the date of the application; and shall deliver a copy of the proclamation to the peor charge

application.

Fee for service of notice.

Procedure on receipt of application.

charged with the service of the notice, to be put up by him in the place where the distrained property is deposited.

The proclamation shall contain—

- (a) a description of the property, and shall specify—
- (b) the demand for which it is to be sold, and
- (c) the place where the sale is to be held.
- 70. If a suit is instituted before the Collector of Suspension of the District or Assistant Collector in pursuance of the aforesaid notice, the Collector of the District or lector's cer-Assistant Collector shall send to the officer referred tificate of into in section 67, or, if so requested, shall deliver to suit. the owner of the distrained property, a certificate of the institution of such suit;

and on such certificate being received by, or presented to, the said officer, he shall suspend the sale.

71. A person whose property has been distrained suit to conin manner hereinbefore provided may, immediately after the distress, and before the issue of notice of demand sale, institute a suit to contest the demand of the dis-before issue trainer.

of notice of

When such suit is instituted, the Collector of the District or Assistant Collector shall proceed in the manner prescribed in the last preceding section.

If, thereafter, application for the sale of the property is made to the said officer, he shall send a copy of the application to the Collector of the District or Assistant Collector, and suspend further proceedings, pending the decision of the case.

72. The person whose property has been distrained Distress when may, at the time of instituting any such suit as to be withaforesaid, or at any subsequent period, execute a bond with a surety, binding himself to pay whatever sum may be adjudged to be due from him, with interest and costs of suit;

and when such bond is executed, the Collector of the District or Assistant Collector shall give to the owner of the property a certificate to that effect, and,

if so requested, shall serve the distrainer with notice of the same;

and upon such certificate being presented to the distrainer by the owner of the property, or served on him by order of the Collector of the District or Assistant Collector, the property shall be released from distress.

When sale may be proceeded with.

73. If the institution of a suit to contest the demand of the distrainer has not been certified, in manner hereinbefore provided, to the said officer, on or before the day fixed in the proclamation of sale, he shall, unless the said demand, with such costs of the distress as are allowed by him, be discharged in full, proceed, in manner hereinafter mentioned, to sell the property or such part of it as may be necessary to satisfy the demand with the costs of distress and sale.

Place of sale.

74. The sale shall be held at the place where the distrained property is, or at the nearest place of public resort, if the said officer is of opinion that it is likely to sell there to better advantage.

Manner of sale.

The property shall be sold by public auction, in one or more lots, as the officer holding the sale may think advisable;

Withdrawal of distress when demand and costs satisfied. and if the demand, with the costs of distress and sale, be satisfied by the sale of a portion of the property, the distress shall be immediately withdrawn with respect to the remainder.

If fair price be not 'offered, sale may be postponed and shall be then completed. 75. If, on the property being put up for sale, a fair price (in the estimation of the officer holding the sale) be not offered for it, and if the owner of the property, or some person authorized to act on his behalf, apply to have the sale postponed until the next day, or, if a market be held at the place of sale, the next market-day, the sale shall be postponed until such day and shall be then completed whatever price may be offered for the property.

Payment of purchasemoney. 76. The price of every lot shall be paid for in ready money at the time of sale, or as soon thereafter as the officer holding the sale thinks necessary;

and,

and, in default of such payment, the property shall Re-sale on be put up again and sold, and the deficiency in price (if any) which may happen on such second sale and all expenses attending such second sale shall, at the instance either of the distrainer or the owner of the property, be recoverable from the defaulter under the rules hereinafter contained for the execution of a decree for rent.

When the purchase-money has been paid in full, Certificate to the officer holding the sale shall give the purchaser a purchaser a certificate describing the property purchased by him and the price paid.

77. From the proceeds of every sale of distrained Deduction, property under this Act, the officer holding the sale from proceeds, of costs shall make a deduction at the rate of one anna in the of sale. rupee on account of the costs of the sale, and shall send the amount so deducted to the Collector of the District or Assistant Collector.

He shall then pay to the distrainer the expenses Payment of incurred by the distrainer on account of the distress. and of the issue of the notice and proclamation of sale prescribed in section 69, to such amount as, after examining the statement of expenses furnished by the distrainer, he thinks proper to allow.

The remainder shall be applied to the discharge of Discharge of the arrear for which the distress was made, with in- arrear with interest. terest thereon up to the day of sale;

and the surplus (if any) shall be delivered to the Surplus. person whose property has been sold.

78. Officers holding sales of property under this Sale-officers Act, and all persons employed by or subordinate to and employes such officers, are prohibited from purchasing, either from purdirectly or indirectly, any property sold by such chasing. officers.

79. Officers holding sales under this chapter are Report of required to bring to the notice of the Collector of the irregularities by distrainer. District or Assistant Collector any material irregularities committed by distrainers under colour of this Act;

and if, in any case, on proceeding to hold any Postponement of sale. such

and report to

Collector when owner has not received due notice. Order of Collector. such sale, the officer holding it find that the owner of the property has not received due notice of the distress and intended sale, he shall postpone the sale and report the case to the Collector of the District or Assistant Collector, who shall thereupon direct the issue of another notice and proclamation of sale under section 69, or pass such other order as he thinks fit.

Levy of charge when sale-officer attends, and no sale takes place. 80. When an officer goes to any place for the purpose of holding a sale under this Act, and no sale takes place, either for the reason stated in section 79, or because the demand of the distrainer has been previously satisfied without any intimation of such satisfaction having been given by the distrainer to such officer, the charge of one anna in the rupee on account of expenses shall be leviable, and shall be calculated on the estimated value of the distrained property.

Recovery from owner.

If the distrainer's demand be not satisfied until the day fixed for the sale, the charge for expenses shall be paid by the owner of the property, and may be recovered by the sale of such portion thereof as may be necessary.

Recovery from distrainer. In every other case it shall be paid by the distrainer, and may be recovered by attachment and sale of his property under the warrant of the Collector of the District or Assistant Collector:

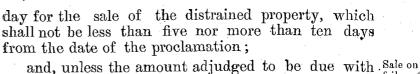
Limit to charge.

Provided that in no case shall a larger amount than ten rupees be recoverable under this section.

Order of sale when amount adjudged due. 81. When a suit has been instituted to contest the demand of a distrainer, and the distrained property has not been released on security, if the demand or any portion of it is adjudged to be due, the Collector of the District or Assistant Collector shall issue an order to the officer authorizing the sale of such property;

Second proclamation of sale. and, on the application of the distrainer within five days from the receipt of such order by the officer, such officer shall publish a second proclamation in the manner prescribed in section 69, fixing another

day



the costs of distress be paid, shall proceed to sell the debt and property in the manner hereinbefore provided.

82. (a) In all suits instituted to contest the In suit to distrainer's demand, he shall be required to prove the demand, disarrear in the same manner as if he had himself trainer to brought a suit for the amount under the provisions prove arrear. hereinafter contained.

(b) If the demand or any part thereof is found Recovery of to be due, the Collector of the District or Assistant amount Collector shall make a decree for the amount in favour favour of dis of the distrainer, and such amount may be recovered trainer. by sale of the property, as provided in the last preceding section, if the distress has not been withdrawn;

and, if any balance remain due after such sale, by execution of the decree against the person and any other property of the defaulter,

or if the property have been released on security, by execution of the decree against the person and property of the defaulter and of his surety.

(c) If the distress is adjudged to be vexatious or Compensagroundless, the Collector of the District or Assistant of vexations Collector, besides directing the release of the dis-distress. trained property, may award such compensation to the plaintiff as the circumstances of the case require.

83. (a) If any person claim as his own, property suit by perwhich has been distrained for arrears of rent alleged son claiming to be due from any other person, the claimant may distrained institute a suit against the distrainer and such other for arrears person, to try the right to the property, in the same alleged to be due from manner and under the same conditions as to the time another. of instituting the suit and to the consequent postponement of sale, as a person whose property has been distrained for an arrear of rent alleged to be due from him may institute a suit to contest the demand.

(b) When

Release of property on security being given. (b) When any such suit is instituted, the property may be released upon security being given for the value of the same.

Order of Collector when claim dismissed.

(c) If the claim is dismissed, the Collector of the District or Assistant Collector shall make an order for the sale of the property, or for the recovery of the value thereof, as the case may be, for the benefit of the distrainer.

Decree for release and compensation when claim upheld. (d) If the claim is upheld, the Collector of the District or Assistant Collector shall decree the release of the distrained property with costs, and such compensation (if any) as the circumstances of the case require:

Saving of prior claim of person entitled to rent of land. (e) Provided that no claim to any produce of land liable to distress under this Act, which at the time of the distress may have been found in the possession of a defaulting cultivator, shall bar the prior claim of the person entitled to the rent of the land, nor shall any attachment in execution of a judgment of any civil Court prevail against such prior claim.

Procedure where right to distrain is claimed by person other than distrainer. 84. If, in any case in which property has been distrained for an arrear of rent, and a suit has been instituted to contest the demand, the right to distrain for such arrears is claimed by or on behalf of any person other than the distrainer, on the ground of such other person being actually and in good faith in the receipt and enjoyment of the rent of the land, such other person shall be made a party to the suit, and the question of the actual receipt and enjoyment of the rent by him before and up to the time of the commencement of the suit shall be enquired into, and in deciding the suit the result of such inquiry shall be taken into consideration:

Saving of right to sue in civil Court.

Provided that the decision of the Collector of the District or Assistant Collector shall not affect the right of any person who may have a legal title to the rent of the land to establish his title by suit in the civil Court if instituted within one year from the date of the decision.

Persons prevented from suing in time

85. If any person whose property has been distrained

distrained for the recovery of a demand not justly due, to save proor of a demand due or alleged to be due from some perty from sale may su other person, is prevented by any sufficient cause from for damages. bringing a suit to contest the demand or to try the right to the property, as the case may be, within the period allowed by section 69 or 83, and his property is in consequence sold, he may, nevertheless, institute a suit under this Act to recover compensation for such distress and sale.

86. If any person empowered to distrain property or employed for the purpose under a written authority by a person so empowered, distrain or sell, or cause to be sold, any property for the recovery of an arrear of rent alleged to be due, otherwise than according to the provisions of this Act,

Wrongful trainer.

or if any distrained property is lost, damaged, or destroyed by reason of the distrainer not having taken proper precautions for the due keeping and preservation thereof,

or if the distress is not immediately withdrawn when it is required to be withdrawn by any provision of this Act,

the owner of the property may institute a suit under this Act to recover compensation for any injury which he has thereby sustained through any act or omission mentioned in the former part of this section.

87. If any person not empowered to distrain pro-suitby owner perty under section 56, 57 or 59, nor employed for against perthe purpose under a written authority by a person so ing or selling empowered, fraudulently distrains or sells, or causes to be sold, any property under colour of this Act, the owner of the property so distrained or sold may institute a suit under this Act to recover compensation from such person for any injury which the plaintiff has sustained from the distress or sale,

without authority.

and the defendant shall be held to have committed Penalty in criminal trespass, and shall be subject to the penalties addition to amages. provided for that offence by the Indian Penal Code, in addition to any damages which may be awarded against him in such suit.

88. Provided

88. Provided that every suit instituted under any of the three last preceding sections shall be comof menced within the period allowed by section 94,

89. (a) If any person resists a distress of property duly made under this Act, or forcibly or clandestinely duly duly or clandestinely or clandestinely or clandestinely removes any distrained property, the Collector of the removes or Assistant Collector in the District or Assistant Collector in charge of the Sub-Distinct upon complaint being made within fifteen division, upon the date of such resistance division, the date of such resistance or removal, may days the person accused to be amounted days the person accused to be arrested and brought cause all convenient speed before the Circumstance or removal, may cause all convenient speed before the Collector or with tent Collector who shall if With Collector, who shall, if possible, proceed Assistant to try the case Assirable to try the case.

(b) If the case cannot be at once heard, the Colof the District or Assistant Collector may, if he lector of the require the party and the collector may if he lector fit, require the party arrested to give security thinks person, and, in default of such security, may for his person, and in default of such security, may for mit him to the civil jail until the case is tried,

and if the offence be proved and the offender be the owner of the property concerned, the Collector of the District or Assistant Collector may order him to the imprisoned in the civil jail for a term not exceedbe six months, unless the whole arrear due to the ing sixer with all reasonable arrear due to the ing siner, with all reasonable expenses and costs, is distrainer to the expiration of distributed to the expiration of such term paid or previously to the expiration of such term paid or previed under warrant of the Collector of the District levied under Collector by district levistant Collector by distress and sale of the pro-or Assistant Collector by distress and sale of the property of the offender.

(c) If the offender be not the owner of the property concerned, he shall make good to the distrainer per value of the same, and shall further be liable to a the not exceeding one hundred rupees, or, in default of payment thereof, to imprisonment in the civil jail of Pay term which may extend to two months.

90. All proceedings of officers distraining, or assisting distrainers, or holding sales, under this chapassisting of the District on Assistance of the ter, show of the District or Assistant Collector in Collector of a Sub-division of the District District Collector of the charge of a Sub-division of the District.

CHAPTER IV.

### CHAPTER IV.

#### Process.

91. (a) Every process issued by a Collector of a Mode of 91. (a) Assistant Collector under this Act shall be serving pro-District of Act shall be under his seal and signature, and shall be served or under his half by the Nazir, or by such other accordance. under ms some Nazir, or by such other officer as the executed by the District or the Assistant G executed by the District or the Assistant Collector Collector at the cost of the party at where Collector direct, at the cost of the party at whose instance may direct. it is issued.

(b) The amount of such cost, and, in the case of Deposit besummons to a witness, the sum required for his tra- fore issue. summons velling expenses, shall be deposited in Court before velling expenses is issued:

the process is issued: Provided that, if in any case the Collector of Power to the District or the Assistant Collector is satisfied that direct service is unable to pay the cost of any page 1971. the District unable to pay the cost of any necessary gratis. a party is unable to pay the process to be considered that direct a party is unable to pay the cost of any necessary gratis. a party is a party is a party in any necessary process, he may direct such process to be served free process. of charge.

92. Any resistance or opposition to the lawful Punishment 92. And Collector of the District or Assistant Colfor resisting process of a process. Of the provisions of the law for the process. lector unucleary nim according to the provisions of the law for the time being in ing to the punishment of resistance or opposition force for the punishment of civil justice. force for the processes of the Courts of civil justice.

When, in any such case, the offender is not Power to When, in the Collector of the District or Assistant Col. issue sumpresent, the Collector of the District or Assistant Col. issue sumpresent, the Collector of the answer to the charge:

| Money to the charge is the charge in the charge in the charge is after due service of the summons he fails to the charge. lector may due service of the summons he fails to and, if after due service of the summons he fails to and, in all summon attend, may issue a warrant for his arrest.

## CHAPTER V.

# JURISDICTION OF COURTS.

93. Except in the way of appeal as hereinafter suits cognizprovided, no Courts other than Courts of Revenue able by revenue of take cognizance of any dispute or matter in Courts provided, it is provided in the provided in th shall many suit of the nature mentioned in this which might be brought, and such which and such suit shall be section might be brought, and such suit shall be section and determined in the said Courts of Revenue

in the manner provided in this Act, and not otherwise:

- (a) suits for arrears of rent, or, where rent is payable in kind, for the money-equivalent of rent, on account of land or on account of any rights of pasturage, forest rights, fisheries or the like;
- (b) suits to eject a tenant for any act or omission detrimental to the land in his occupation or inconsistent with the purpose for which the land was let;
- (c) suits to cancel a lease for the breach of any condition binding on the tenant, and which, by law, custom or special agreement, involves the forfeiture of the lease;
- (cc) suits for compensation for, or to prohibit, any act, omission or breach mentioned in clause (b) or clause (c);
- (d) suits for the recovery of any over-payment of rent, or for compensation under section 48 or 49;
- (e) suits for compensation for withholding receipt for rent paid;
- (f) suits for contesting the exercise of the powers of distress conferred on landholders and others by this Act, or anything purporting to be done in the exercise of the said power, or for compensation for wrongful acts or omissions of a distrainer;
- (g) suits by lambardárs for arrears of Governmentrevenue, payable through them by the co-sharers whom they represent, and for village-expenses and other dues for which the co-sharers may be responsible to the lambardár;
- (h) suits by recorded co-sharers for their recorded share of the profits of a mahal, or any part thereof, after payment of the Government-revenue and villageexpenses, or for a settlement of accounts;
- (i) suits by muáfídárs, or assignees of the Government-revenue, for arrears of revenue due to them as such;
- (j) suits by taluquars and other superior proprietors for arrears of revenue due to them as such;

(k) suits

(k) suits by recorded co-sharers to recover from a recorded co-sharer who defaults arrears of revenue paid by them on his account.

94. Suits for arrears of rent or revenue, or for a Limitation of share of the profits of a mahál, or of village-expenses suits under this Act. or other dues, shall not be brought after three years from the day on which the arrears or share became

Suits relating to distress, not being suits to contest the demand or to try the right to the property, shall not he brought after three months from the day on which the right to sue accrued:

All other suits must be brought within one year from the day on which the right to sue accrues, unless otherwise specially provided for in this Act.

The day on which the arrears become due or the day on which the right to sue accrues (as the case may be) shall be excluded in computing the periods of limitation prescribed by this section.

In the absence of any express agreement among the co-sharers and of any order by the Settlementofficer under the North-Western Provinces Landrevenue Act, 1873, section 65, clause (g), the Board may from time to time, with the previous sanction of the Local Government, make rules for fixing the dates on which profits shall be divisible by the lambardárs.

95. No Courts other than Courts of Revenue shall Applications take cognizance of any dispute or matter on which cognizable by any application of the nature mentioned in this sec- Courts only tion might be made: and such applications shall be heard and determined in the said Courts in manner provided under this Act, and not otherwise:-

- (a) Application to determine the nature and class of a tenant's tenure, under section 10.
- (b) Application by a landholder, or his agent, to compel a patwárí to produce his accounts relating
  - (e) Application to resume rent-free grants under section

section 30, or to assess to rent land previously held rent-free.

- (d) Application from a landholder to eject a tenant under section 35, or to have a notice of ejectment issued and served under section 38.
  - (e) Applications made by a tenant, under section 39.
- (f) Application from a landholder, under section 40, for assistance to eject a tenant.
- (g) Application from a tenant or landholder to determine the value of any standing crop, or ungathered products of the earth, belonging to the tenant and being on the land at the time of his ejectment, under section 42.
- (h) Application by a landholder to determine rent payable for land used by a tenant for the purpose of tending or gathering in the crop, under section 42.
- (i) Application by a landholder or tenant for assistance in the division or appraisement of a standing crop, under section 43.
- (j) Application by a landholder or tenant to determine compensation for improvements of land.
- (k) Application by a tenant for leave to deposit rent.
- (1) Application for enhancement or determination of rent.
- (m) Application for compensation for wrongful dispossession.
- (n) Application for the recovery of the occupancy of any land of which a tenant has been wrongfully dispossessed.
  - (o) Application for abatement of rent.
- (p) Application for leases or counterparts, and for the determination of the rates of rent at which such leases or counterparts are to be delivered.
- (q) Application under section 7 to have the holding of an ex-proprietary tenant divided off.
- (r) Application under section 22A to survey land.
  - (s) Application

- (s) Application under section 33A to have a notice of relinquishment declared invalid.
- (t) Application to take out of deposit any amount deposited under section 55A.

For the purposes of the Court-fees Act, 1870, applications under clauses (c), (l), (m), (n), (o) and (p)of this section shall be deemed to be plaints in suits.

95A. When any order has been made on an ap-Limitation plication under this Act, no process for the execution of process of execution of such order shall be issued on an application made on applicaafter the lapse of one year from the date of such order, tions. except when special provision is otherwise made in this Act.

96. (a) All applications under section 95 shall be Points of made in the district in which the land, crops or pro- procedure relating to ducts referred to is or are situate.

applications

- (b) All orders passed on applications under section under section 95. 95 shall be proved in the same manner, and, when proved, shall have the same effect, as if they were judgments of the civil Courts.
- (c) In cases wherein a specific sum of money is adjudged to be due, or any costs or damages are awarded, all such orders may be executed by any process in use for the recovery of an arrear of revenue or rent.
- (d) In cases wherein possession of immoveable property is adjudged, the officer making the award may deliver over possession in the same manner, and with the same power, in regard to contempts, resistance and the like, as may be lawfully exercised by the civil Courts in execution of their own decrees.
- (e) Applications under clauses (m) and (n) of section 95 shall not be brought after six months from the date of the wrongful dispossession.
- 96A. All suits and applications under this Act Reference to may, with the consent of the parties, be referred to arbitration. arbitration under section 220 to section 231 (both inclusive) of the North-Western Provinces Land-revenue Act, 1873.

97. The

Power to invest officers with Assistant Collector's powers, and withdraw them,

Suits and applications cognizable by Assistant Collectors.

- 97. The Local Government may invest any officer with the powers of an Assistant Collector of the first or second class under this Act, and may at any time withdraw such powers.
- 98. Assistant Collectors of either class shall have, as such, power to try suits and applications of the following descriptions:—
- (a) suits for arrears of rent or the money-equivalent of rent on account of land, or on account of any rights of pasturage, forest-rights, fisheries or the like;
- (b) suits for compensation for withholding receipts for rent paid, under section 48;
- (c) suits to contest the exercise of the powers of distress conferred on landholders and others by this Act, or anything purporting to be done in exercise of the said powers, or for compensation for wrongful acts or omissions of a distrainer;
- (d) suits by lambardárs for arrears of Government-revenue, payable through them by the co-sharers whom they represent, and for village-expenses and other dues, for which the co-sharers may be responsible to the lambardár;
- (e) suits by muáfídárs or assignees of the Government-revenue for arrears of revenue due to them as such;
- (f) suits by taluquars or other superior proprietors for arrears of revenue due to them as such;
- (g) applications by a landholder, or by an agent employed by a landholder, to compel the production of accounts by patwaris;
- (h) applications by a tenant or landholder to determine the value of any standing crops or ungathered products of the earth, and being on the land at the time of his ejectment, under section 42;
- (i) applications by a landholder to determine the amount of rent payable by a tenant using land for the purpose of tending or gathering in crops, under section 42;

(j) applications

applications

triable by Assistant

Collectors,

- (i) applications by a landholder or a tenant for assistance in the division or appraisement of standing crops, under section 43;
- (k) applications by tenants for leave to deposit rent:
- (1) suits under section 93, clause (k), to recover arrears of revenue:
- (m) applications under section 22A to survey land.
- 99. Assistant Collectors of the first class, in Additional addition to the suits and applications specified in suits and section 98, shall have power to try suits and applications of the following descriptions:—

(a) suits to eject a tenant for any act or omis- first class. sion detrimental to the land in his occupation, or inconsistent with the purpose for which the land was let:

(b) suits to cancel a lease for any breach of any condition binding on the tenant;

- (bb) suits for compensation for, or to prohibit, any act, omission or breach mentioned in clause (a) or clause (b);
- (c) suits for the recovery of any over-payment of rent or for compensation, under section 48 or section 49;
- (d) suits by co-sharers for their shares of the profits of a mahál or any part thereof, afer payment of the Government-revenue and village-expenses, or for a settlement of accounts;
- (e) applications by a landholder to eject a tenant, under section 35;
- (f) applications under section 39 by a tenant contesting notice of ejectment;
- (g) applications by a landholder under section 40, for assistance to eject a tenant on whom notice of ejectment has been served;
- (h) applications for compensation for wrongful dispossession;

(i) applications

- (i) applications by a landholder or tenant to determine the amount to be paid as compensation for improvements;
- (j) applications to recover the occupancy of any land from which a tenant has been wrongfully dispossessed by the landholder;
- (k) applications under section 30 for the resumption of rent-free grants or for the assessment to rent of land hitherto held rent-free;
- (1) applications under section 7 to have the holding of an ex-proprietary tenant divided off;
- (m) applications under section 33A to have a notice of relinquishment declared invalid;
- (n) applications to take out of deposit amounts deposited under section 55A.
- 100. In addition to the powers specified in sections 98 and 99, an Assistant Collector of the first class, specially empowered by Government in this behalf, shall have power to try the following applications:—
- (a) applications for enhancement or determination of rent;
  - (b) applications for abatement of rent;
- (c) applications for leases or counterparts, and the determination of the rates of rent at which such leases or counterparts are to be delivered;
- (d) applications to determine the nature or class of a tenant's tenure.

Power to make over cases.

Additional applications .

triable by

Assistant Collector,

first class.

with special powers.

101. The Collector of the District, or any Assistant Collector in charge of a sub-division of a district, may make over any case, or class of cases, for inquiry and decision, from his own file, to any of his subordinates competent to deal with such case or class of cases under the provisions of this Act.

Power to withdraw cases.

102. Collectors of Districts, and Assistant Collectors in charge of sub-divisions of districts, may, respectively, withdraw any case or class of cases from any officers subordinate to them, and may deal with such case or class of cases themselves, or refer it for

disposal

disposal to any other such Revenue-officer competent to deal with the same under the provisions of this Act.

103. The Collector of the District may exercise— Powers exer-

(a) all powers given by this Act to Collectors of cisable by Collector of Districts.

(b) all powers which by this Act are conferred, or can be conferred, on Assistant Collectors.

The Local Government may invest any officer in Investment charge of a sub-division of a district with all or any of officer in charge of of the powers conferred by this Act on a Collector sub-division of a District.

In conferring powers under this Act, the Local Mode of con-Government may empower persons specially by name, or classes of officials generally by their official titles.

District

with powers of Collector of District.

### CHAPTER VI.

PROCEDURE IN SUITS UP TO JUDGMENT.

104. Suits under this Act shall be instituted in Place of the district in which the subject of the suit, or some instituting part thereof, is situate,

and all such suits shall be commenced by present- Plaint. ing to the Court a plaint, which shall contain—

- (a) the name, description and place of abode of the plaintiff;
- (b) the name, description and place of abode of the defendant, so far as they can be ascertained;
- (c) the subject-matter of the claim, and its amount or value computed according to the Court-fees Act, 1870; and
  - (d) the date on which the right to sue accrued.
- 105. For the purpose of suing or being sued Managers of under this Act, the managers of maháls, whether maháls to held under the Court of Wards or under direct management, shall be deemed to be landholders.
- 106. No co-sharer in an undivided property shall, Suits by coin that character, be entitled separately to sue a sharers in untenant

pose of litigation, deemed land. holders. nerty.

tenant under this Act, unless he is authorized to receive from such tenant the whole of the rent payable by such tenant; but nothing in this section shall affect any local custom or any special contract.

Plaint by whom presented. 107. The plaint shall be presented by the plaintiff, or by an agent duly authorized on his behalf, who has personal knowledge of the facts of the case, or by an agent accompanied by a person who has such knowledge.

Verification of plaint.

The plaint shall be subscribed and verified at the foot by the plaintiff or his agent in the manner following, or to the like effect:—

"I, A. B., the plaintiff named in the above plaint, do declare that what is stated therein is true to the best of my knowledge and belief."

False averment. If the plaint contains any averment which the person making the verification knows or believes to be false, or does not know or believe to be true, he shall be punishable according to the law for the punishment of giving or fabricating false evidence.

Document relied on by plaintiff to be presented with plaint.

108. If the plaintiff rely in support of his claim on any document in his possession, he shall deliver the same to the Court at the time of presenting his plaint.

Admission afterwards.

Unless such document be so delivered, or its non-production be sufficiently excused, or unless the Court see fit to extend the time for producing the same, it shall not afterwards be admitted.

Procuring production of document in possession of defendant.

109. If the plaintiff require the production of any document in the possession or power of the defendant, he may, at the time of presenting his plaint, deliver to the Court a description of the document, in order that the defendant may be required to produce the same.

Plaint in suits for arrears of rent. 110. If the suit be for the recovery of an arrear of rent or revenue, or of a share of profits or village-expenses, or other dues, under section 93, the plaint shall specify the name of the village and estate, and of the pargana or other local division, in which the land is situate:

and

and, if the suit be for an arrear of rent alleged to be due from any tenant, the plaint shall also specify the quantity of land, and (where fields have been numbered in a Government-survey) the number of each field, and yearly rent of the land; the amount (if any) received on account of the year for which the claim is made; and in all cases coming under this section the plaint shall specify the amount in arrear, and the time in respect of which it is alleged to be

III If the suit be for the ejectment of a tenant Plaint in from any land, the plaint shall describe (as circumstances may require) the extent, situation and designation of the land; and, if necessary for its identification, shall set forth its boundaries.

112. If the plaint do not contain the several par- Return or ticulars hereinbefore required to be specified therein, amendment or be not subscribed and verified as hereinbefore required, the Court may, at its discretion, return it to the plaintiff, or allow it to be amended.

112A. The Court may, on or before the first court may hearing upon the application of either party, and on dismiss or add such terms as the Court thinks just, order that the name of any party, whether as plaintiff or as defendant, improperly joined, be struck out;

and the Court may at any time, either upon or without such application, and on such terms as the Court thinks just, order that any plaintiff be made a defendant, or that any defendant be made a plaintiff, and that the name of any person who ought to have been joined, whether as plaintiff or defendant, or whose presence before the Court may be necessary in order to enable the Court effectually and completely to adjudicate upon and settle all the questions involved in the suit, be added.

No person shall be added as a plaintiff without his Consent of own consent thereto.

All parties whose names are so added as defend. Defendants ants shall be served with a summons in manner hereinafter mentioned, and the proceedings as against

as plaintiff.

them

them shall be deemed to have begun only on the service of such summons:

Provided that, when a defendant dies and the suit is continued against his legal representative, it shall, as regards him, be deemed to have been instituted when it was instituted against the deceased defendant.

When defendant added, plaintiff to amend.

112B. Where a defendant is added, the plaint, if previously filed, shall, unless the Court directs otherwise, be amended in such manner as may be necessary, and an amended copy of the summons shall be served on the new defendant and the original defendants.

Time for taking objections as to non-joinder or inis-joinder of parties. 112C. All objections for want of parties, or for joinder of parties who have no interest in the suit, or for mis-joinder as co-plaintiffs or co-defendants, shall be taken at the earliest possible opportunity, and in all cases before the first hearing, and any such objection not so taken shall be deemed to have been waived by the defendant.

Procedure on admitting plaint. 112D. If the plaint be admitted, the plaintiff shall present as many copies on plain paper of the plaint as there are defendants, unless the Court, by reason of the length of the plaint, or the number of the defendants, or for any other sufficient reason, permits him to present a like number of concise statements of the nature of the claim made, or of the relief or remedy required in the suit, in which case he shall present such statements.

Concise statements.

113. If the plaint be in proper form, the Court, except as otherwise hereinafter specially provided, shall direct the issue of a summons to the defendant,

Issue of summons.

and if the plaintiff require the personal attendance of the defendant, and satisfy the Court that such attendance is necessary, or the Court of its own accord require such attendance, the summons shall contain an order for the defendant to appear personally on a day to be specified in the summons.

Order for personal attendance or appearance by agent.

> If the plaintiff or the Court does not require the personal attendance of the defendant, the summons shall order the defendant to appear either personally

or by an agent duly authorized on his behalf, who has personal knowledge of the subject, or is accompanied by a person who has such personal knowledge.

114. The day to be specified in the summons shall Fixing of day be fixed with reference to the state of the file and the in the distance that the defendant may be or be supposed to summons. be at the time from the place where the Court is held,

and the summons shall order the defendant to Order to produce any document in his possession or power of produce docuwhich the plaintiff demands inspection, or upon which the defendant relies in support of his defence.

ments.

It shall also direct him to bring with him his Order to witnesses, if they are willing to attend without issue of process.

bring wit-

And it shall be in the form (D) contained in the Form of first schedule hereto annexed, or to the like effect.

summons.

It shall be accompanied with one of the copies or Copy or concise statements mentioned in section 112 D.

statement annexed to summons. Mode of serving sum-

115. The summons shall be served by delivering a copy thereof to the defendant personally when practicable;

or, if the copy cannot be delivered to the defendant personally, by affixing copy of the summons to some conspicuous part of his usual residence, and also

affixing a copy of the same in the Court.

116. If the summons be served by delivering a Endorsement copy to the defendant personally, the Názir shall on summons. endorse on the summons the fact of such service.

If personal service be not effected, the Názir shall endorse on the summons the reason of not serving it personally, and how it has been served.

117. If the usual residence of the defendant be in Service of another district, the summons shall be sent by the summons public post to the Collector of such district, who shall district. issue the summons, and return the same, after service, with the prescribed endorsement, to the officer by whom it was transmitted to him.

117A. If the defendant resides out of British Service when India, and has no agent in British India empowered resides out

of British
India and
has no agent
to accept
service.

to accept the service, the summons shall be addressed to the defendant at the place where he is residing, and forwarded to him by post, if there be postal communication between such place and the place where the Court is situate.

Service through British Resident or Agent of Government. 117B. If there be a British Resident or Agent of Government in or for the territory in which the defendant resides, the summons may be sent to such Resident or Agent by post or otherwise for the purpose of being served upon the defendant; and if the Resident or Agent return the summons with an endorsement under his hand that the summons has been served on the defendant in manner hereinbefore directed, such endorsement shall be conclusive evidence of such service.

Deposit of cost of serving summons or warrant.

- 118. The amount of the cost of serving the sum-
- or, if a warrant be issued as provided in the next following section, of serving the warrant,

shall in all cases be deposited in court by the plaintiff within such time before the issue of such summons or warrant as is fixed by the Court issuing the process.

Effect of failure to deposit.

If the said amount be not so deposited (except where the Court in exercise of the discretion reserved to it in section 91 allows the summons to be served gratis), the case shall be struck out of the list of pending suits;

but in such case the plaintiff may present another plaint at any time within the period allowed by the rules herein contained for the limitation of suits.

Frocedure when plaintiff desires issue of warrant of arrest.

- 119. (a) If in any suit against a tenant for the recovery of an arrear of rent, or in any suit for the recovery of an arrear of revenue, or a share of profits or village-expenses or other dues, the plaintiff desires a warrant of arrest to be issued against the defendant, such defendant being resident within the district in which the suit is instituted, the plaintiff shall present, with his plaint, an application for the issue of such warrant.
  - (b) When such application is presented, the Court

Court shall examine the plaintiff or his agent, and inspect the documents adduced by him in support of his claim; and if prima facie it appear to the Court that the claim is well founded, and that, if a summons be issued, the defendant will abscond instead of appearing to answer the claim, the Court may issue a warrant for his arrest.

- (c) The Court shall fix a reasonable time for the return of the warrant, and the officer entrusted with the service thereof shall, at the time of arresting the defendant, deliver to him one of the copies or concise statements mentioned in section 112D, and a notice requiring him, if he contest the claim, to bring with him any document upon which he relies in support of his defence.
- (d) Every warrant issued and notice delivered under this section shall be respectively in the forms (E) and (F) in the first schedule hereto annexed, or to the like effect.
- 120. If a defendant be arrested under the war- Procedure rant of arrest, he shall be brought with all convenient after arrest speed before the Court.

121. When a defendant is brought before the Procedure Court under warrant, the Court shall, with all convenient speed, proceed to try the case in the manner hereinafter provided,

and if the suit cannot be at once adjudicated, the rant. Court may, if it think fit, require the defendant to give security for his appearance whenever the same may be required at any time whilst the suit is pending, or until execution of the final decree which may be passed thereon,

and may commit him to the civil jail to be there detained until he furnishes such security or deposits such sum as the Court orders.

The security-bond shall be in the form (G) con-Form of tained in the first schedule hereto annexed, or to the security. like effect.

122. If the defendant cannot be arrested under Procedure the warrant, the Court, on the application of the when defend plaintiff

brought

before Court

under war-

be arrested under warrant. plaintiff, shall either postpone the case for such period as to it seems proper, in order that the plaintiff may apply within the said period for another warrant to be issued for the arrest of the defendant, or shall forthwith issue a proclamation, to be affixed in its own office and at the residence of the defendant, appointing a day for the hearing of the case, which shall not be less than ten days from the date of the publication of the notice, at the residence of the defendant.

If the defendant appear in pursuance of the proclamation, he shall be dealt with as provided in the last preceding section.

Compensation for arrest applied for without reasonable cause. 123. If it appear to the Court that the arrest of the defendant was applied for without reasonable cause, the Court may, in its decree, award to him such sum not exceeding one hundred rupees as it may deem a reasonable compensation for any injury or loss which he has sustained by reason of such arrest, or of his detention in jail during the pendency of the suit.

Consequence of neither party appearing on day fixed. 124. If on the day fixed by the summons or proclamation for the appearance of the defendant, or on any subsequent day to which the hearing of the case may be adjourned prior to the recording of an issue for trial as hereinafter provided, neither of the parties appear in person or by an agent, the case may be struck off, with liberty to the plaintiff to bring a fresh suit, unless precluded by the rules herein contained for the limitation of suits.

Judgment by default.

Judgment upon admis-

sion of claim.

125. If on any such day only the defendant appears, the Court shall pass judgment against the plaintiff by default, unless the defendant admits the plaintiff's right to the relief which he claims, in which case the Court shall proceed to give judgment for the plaintiff upon such admission without costs:

Proviso.

Provided that such judgment, if there be more than one defendant, shall be only against the defendant who makes the admission.

If plaintiff only appear, Court may proceed exparte.

126. If on any such day the plaintiff only appear, the Court, upon proof that the summons or proclamation

proclamation has been duly served according to the provisions of this Act, shall proceed to examine the plaintiff or his agent, and after considering the allegations of the plaintiff, and any documentary or other evidence adduced by him, may either dismiss the case or postpone the hearing of it to a future day for the attendance of any witness the plaintiff may wish to call, or may pass judgment ex parte against the defendant.

127. If the defendant appear on any subsequent if defendant day to which the hearing of the suit is postponed under the last preceding section, the Court may, hearing, upon such conditions, if any, as to costs or otherwise Court may as it thinks proper, allow the defendant to be heard in allow him to be heard in answer to the suit as if he had appeared on the day answer. fixed for his attendance.

128. (a) No appeal shall lie from a judgment No appeal passed ex parte against a defendant who has not appeared, or from a judgment against a plaintiff by default for non-appearance.

default;

(b) But in all such cases, if the party against but Court whom judgment has been given appears, either in sult and alter person or by agent, if a plaintiff, within fifteen days or rescind from the date of the Court's decree, and, if a defend-judgment. ant, within fifteen days after any process for enforcing the judgment has been executed, or at any earlier period, and shows sufficient cause for his previous non-appearance, and satisfies the Court that there has been a failure of justice, the Court may, upon such terms as to costs or otherwise as it thinks proper, revive the suit and alter or rescind the judgment according to the justice of the case.

(c) But no judgment shall be reversed or altered Adverse without previously summoning the adverse party to party to be appear and be heard in support of it.

129. When both parties appear in person or by Examination agent on the day named in the summons, or upon any subsequent day to which the hearing of the case may be adjourned, for sufficient reason, to be recorded by the Court, the Court shall proceed to examine such of the parties as may be present, and either party or his agent may cross-examine the other party or his agent.

130. If

Examination and cross-examination of agents.

130. If either of the parties be not bound to attend personally, any agent by whom he appears, or any person accompanying such agent, may be examined and cross-examined in like manner as the party himself would have been if he had attended personally.

Defendant
may file written statement.

Verification
of written
statement.
False aver-

131. At the time of the examination, the defendant may, if he think fit, file a written statement in his defence.

Such written statement shall be subscribed and verified in the manner hereinbefore provided for subscribing and verifying plaints, and if it contains any averment which the person making the verification knows or believes to be false, or does not know or believe to be true, he shall be punishable according to the law for the punishment of giving or fabricating false evidence.

Mode of examination.

ment.

132. The examination of the parties or their agents, or such other persons as aforesaid, shall be according to the law for the time being in force relative to the examination of witnesses in the civil Courts.

The substance of the examination shall be reduced to writing in the mother-tongue of the presiding officer, and shall be filed with the record.

Witness produced may be examined.

- 133. If either of the parties produce a witness on such day, the presiding officer may take the evidence of such witness.
- 134. If the defendant rely on any document in support of his defence, he shall deliver the same into Court at the first hearing of the suit:

Document
relied on by
relied on by
defendant to
be produced
at first hearing

and unless such document be so delivered, or its non-production be sufficiently excused, or unless the presiding officer see fit to extend the time for delivering the same, it shall not afterwards be admitted.

135. If after the examination required by section 129, and also the examination of any witness who may attend to give evidence on behalf of either of the parties, and after a consideration of the documentary evidence

Decree after permination, examination, if no further evidence is required.

evidence adduced, a decree can be properly made without further evidence, the Court shall make its decree accordingly.

136. If on such examination as aforesaid either Party to party is absent and his agent is unable to answer any son when his material question relating to the case which the Court agent is unis of opinion that the party whom he represents ought to answer, and is likely to be able to answer if interrogated in person, the Court may postpone the hearing of the case to a future day, and direct that the party whose agent was unable to answer as aforesaid shall attend in person on such day;

and if such party fails to appear in person on the Judgment or day appointed, the Court may pass judgment as in order if he fail to apcase of default, or make such other order as it deems pear. proper in the circumstances of the case.

137. If on such examination as aforesaid it appear Procedure that the parties are at issue on any question upon when partwhich it is necessary to hear further evidence, the on question Court shall declare and record such issue, and shall requiring fix a convenient day for the examination of witnesses and the trial of the suit; and the trial shall take place on that day, unless there be sufficient reason for adjourning it, which reason shall be recorded by the Court.

138. The parties shall produce their witnesses on Parties to the day of trial, and if either party require assistance produce witto procure the attendance of a witness on such day, procure ateither to give evidence or to produce a document, he tendance by shall apply to the Court in sufficient time before the day fixed for the trial, to enable the witness to be summoned to attend on that day; and the Court shall thereupon issue a summons requiring such witness to attend.

139. The law and rules for the time being in force Provisions relating to the evidence of witnesses, for procuring the regarding attendance of witnesses and the production of documents, and for the examination, remuneration and &c., of witpunishment of witnesses, whether parties to the case or not, in cases before the civil Courts, shall, except

so far as may be inconsistent with the provisions herein contained, apply to suits under this Act.

Case to be struck off if neither party appears. 140. If on the day fixed for the trial of any issue neither of the parties appear, the case may be struck off, with liberty to the plaintiff to bring a fresh suit.

Trial of issue ex parte.

If on any such day one only of the parties appear, the issue may be tried and determined in the absence of the other party, upon such evidence as may be then before the Court.

Provisions to apply when suits are instituted or defended on behalf of landholders by agents. 141. When suits under this Act are instituted or defended by agents employed in the collection of rent or management of land, in the name and on the behalf of the landholders by whom they are so employed, all the provisions of this Act, by which the personal appearance or attendance of parties to a suit is or may be required, shall be applicable to such agents;

and anything which by this Act is required or permitted to be done by a party in person may be done by any such agent as aforesaid.

Processes served on such agents. Processes served on any such agent shall be as effectual for all purposes in relation to the suit as if the same had been served on the landholder in person:

and all the provisions of this Act relative to the service of processes on a party to the suit shall be applicable to the service of processes on such agent.

Personal attendance of female plaintiff or defendant when not required.

142. A female plaintiff or defendant shall not be required to attend in person, if she is of a rank or class which, according to the custom and manners of the country, would render it improper for her to appear in public.

Parties may employ agents.

143. Any party to a suit may employ an authorized agent to conduct the case on his behalf:

Personal attendance when not excused.

but the employment of such agent shall not excuse the personal attendance of the plaintiff or defendant, in cases where his personal attendance is required by the summons, or any order of the Court;

Fee for agents not chargeable as costs. and no fee for any agent shall be charged as part of the costs of suit in any case under this Act, unless

the

the Court certifies that, under the circumstances of the case, such fee is proper to be allowed.

144. The Court may in any case grant time to Court may the plaintiff or defendant to proceed in the prosecu-grant time sion or defence of a suit,

hearing.

and may also, from time to time, in order to the production of further evidence, or for other sufficient reason, to be recorded by the Court, adjourn the hearing of any case to such day as to it may seem fit.

145. The presiding officer may, at any stage of a Court may case, cause a local enquiry and report respecting the cause local enquiry and matter in dispute to be made by any officer sub-report, or may ordinate to him, or by any other officer of Govern- itself enquire. ment, with the consent of the authority to whom such officer is subordinate, or may himself proceed to the spot and make such local enquiry in person.

The provisions of the law for the time being in Provisions force relative to local enquiries by Amins or Commis- applied to sioners, under orders of the civil Courts, shall apply to any local enquiry made by any officer under this section.

and, so far as they are applicable, to enquiries made by the presiding officer of the Court in person.

In the latter case the presiding officer, after com- Record in pleting the inquiry, shall record such observations as case of enappear to him appropriate, and the observations so court. recorded shall form part of the proceedings in the suit.

146. The defendant in any suit under this Act Defendant may pay into court such sum of money as he thinks may pay admitted debt a full satisfaction for the demand of the plaintiff, to- and costs gether with the costs incurred by the plaintiff up to into court. the time of such payment, and such sums shall be paid to the plaintiff.

If the defendant deposit less than the sum claimed Plaintiff and the plaintiff elect to proceed in the case, and ultimately recover no further sum than has been paid into court, the plaintiff shall be charged with any costs incurred by the defendant in the suit after such and recover payment.

quent costs if he proceed sum.

147. No

No interest to plaintiff after date of deposit by defendant.

In suits
where right
to receive
rent is disputed, third
person who
has received
it may be
made a party.

147. No interest shall be allowed to a plaintiff on any sum paid by the defendant into the court from the date of such payment, whether such sum be in full of the plaintiff's claim, or fall short thereof.

148. When, in any suit between a landholder and a tenant under this Act, the right to receive the rent of the land or tenure cultivated or held by the tenant is disputed on the ground that some third person has actually and in good faith received and enjoyed such rent before and up to the time when the right to sue accrued, such third person may be made a party to the suit,

and the question of such receipt and enjoyment of the rent by such third person may be enquired into, and the suit shall be decided according to the result of such enquiry:

Saving of right to sue in civil Court to prove title to rent.

Court may allow tenant to repair damage caused by certain acts or omissions. Provided that the decision of the Court shall not affect the right of either party entitled to the rent of such land to establish his title by suit in the civil Court, if instituted within one year from the date of the decision.

149. Whenever a decree is given for the ejectment of a tenant, or the cancelment of his lease, on account of any act or omission by which the land in his occupation has been damaged, or which is inconsistent with the purpose for which the land has been let, the Court may, if it think fit, allow him to repair such damage within one month from the date of the decree, or order him to pay such compensation, within such time, or make such other order in the case, as the Court thinks fit,

and if such damage be so repaired, or compensation so paid, or order obeyed, the decree shall not be executed.

Delivery of judgment.

Its language and coutents.

150. Every judgment under this chapter shall be pronounced in open Court.

151. The judgment shall be written in the mother-tongue of the presiding officer, and shall contain the reasons for the same, and shall be dated and signed by the presiding officer at the time it is pronounced:

Provided

Provided that, where his mother-tongue is not When it may English, the judgment may be written in English, if he is able to write a clear and intelligible decision in that language.

151A. The judgment shall direct by whom the To direct costs of each party are to be paid, whether by himself payment of costs. or by any other party to the suit, and whether in whole or in what part or proportion.

151B. Except as hereinbefore provided, the Court Power of shall have full power to give and apportion costs of every suit in any manner it thinks fit; and the fact that the Court has no jurisdiction to try the case is no bar to the exercise of such power; but if the Court directs that the costs of any suit shall not follow the event, the Court shall state its reasons in writing.

151C. The Court may direct that the costs pay. Costs may be able to one party by another shall be set off against sums admitted or found in the suit to be due from the former to the latter.

151D. Except as hereinbefore provided, the Court Power to give may give interest at any rate not exceeding six per cent. per annum, on any sum decreed or found to be due, or on costs.

152. Every officer invested with powers under Power to this Act may hold a Court for hearing and determining suits under this Act in any place within the limits within disof the district to which he is appointed.

Every hearing shall be in open Court, and the parties to the suit or their authorized agents shall have due notice to attend in such place.

### CHAPTER VII.

PROCEDURE IN EXECUTION OF DECREES IN SUITS.

153. If the decree be for the ejectment of any Mode of exetenant from land occupied by him, the decree shall be cuting decree executed by giving the possession or occupancy of the of tenant. land to the person entitled by the decree thereto.

If any opposition is made to the execution of the Magistrate to order for giving such possession or occupancy, by the give it effect

party opposition.

party against whom the order is made, the Magistrate, on the application of the Collector of the District or Assistant Collector, shall give effect to the same.

Power to order detention in, or commitment to, civil jail in certain cases. 154. If the decree be for the payment of arrears of rent or revenue, or of money, and the defendant has been committed to jail, or appear in Court pursuant to the conditions of any security-bond given under section 121, the Collector of the District or Assistant Collector may order that he be detained in, or committed to, the civil jail, unless he immediately pays into court the amount of the decree with costs, or otherwise complies with the terms of the decree.

Process against surety on failure to deliver judgment-debtor into custody.

155. If the judgment-debtor has given security for his appearance, and is not present when judgment is pronounced, and the surety fails to deliver him into custody when required so to do, process of execution may be taken out against the surety in the same manner as if a decree for the amount due by the debtor had been passed against the surety.

Process of execution against person or property, but not both

156. (a) A writ of execution may be issued against either the person or the property of a judgment-debtor;

Applications on which it may issue. but process shall not be issued simultaneously against both person and property.

(b) Such writ may be issued on the oral application of the judgment-creditor or his agent, made at the time the decree is passed, or, thereafter, upon the written application of the judgment-creditor or his agent.

Form of writ of execution.

(c) Writ of execution against the person or moveable property of a debtor shall be in the form (H) or (I) contained in the first Schedule hereto annexed, or to the like effect.

Execution against moveable property.

157. Any moveable property required to be seized under an execution shall, if practicable, be described in a list to be furnished by the judgment-creditor;

but, if the creditor is unable to furnish such list, he may apply for a general attachment of the debtor's effects, to the amount of the judgment and costs.

 $\operatorname{In}$ 

In either case, the property to be seized shall be pointed out to the officer entrusted with execution of the process, by the creditor or his agent:

Provided that no implements of husbandry, or Articles cattle actually employed in agriculture, or tools of exempted from attachartisans, or necessary wearing apparel of the judg-ment, ment-debtor, his wife or children, shall be attached under this section.

158. Every writ of execution shall bear date on Date and the day on which it is signed by the Collector of the duration of District or Assistant Collector, and shall continue in force for such period as he may direct (not being more than sixty days), calculated from such date.

159. Second and successive writs of execution Second and may be issued by order of the Collector of the Dis- successive trict or Assistant Collector on the application of the judgment-creditor, after the expiration of the period fixed for the continuance in force of a previous warrant.

160. Process of execution shall not be issued After one upon any judgment, without previous notice to the year execution not to party against whom execution is applied for, if, when issue without application for the issue of the process is made, a notice to period of more than one year has elapsed from the gened. date of the judgment, or from the date of the last previous application for execution.

party con-

tive of deceased party

of execution

years, unless

judgment be

without notice.

- 161. Execution on a judgment shall not issue Execution against the heir or other representative of a deceased party, unless notice to appear and be heard has been or representapreviously served on such heir or other representative.
  - after three

162. No process of execution shall be issued on No process a judgment under this Act, when the application for the issue of such process is made after the lapse of three years from the date of such judgment, unless the judgment be for a sum exceeding five hundred rupees;

for sum exceeding 500 rupees.

in which case the period within which execution Regulation may be had shall be regulated by the general rules in

force in respect to the period allowed for the execution of decrees of the civil Court.

Procedure in execution of writ against person.

163. If a writ issues for taking any person in execution, the officer charged with the execution of the writ shall bring him with all convenient speed before the Collector of the District or Assistant Collector.

If such person does not then deposit in court the full amount specified in the writ,

or make such arrangement for the payment of the same as is satisfactory to the judgment-creditor,

or satisfy the Collector of the District or Assistant Collector that he has no present means of paying the same amount,

the Collector of the District or Assistant Collector shall send him to the civil jail, there to remain for such time as may be directed by a warrant addressed to the keeper of the jail, unless in the meanwhile he pays the full amount for the payment of which he is liable under the decree:

Limit of imprison-ment.

Provided that the time for which a debtor may be confined in execution of a decree under this Act shall not exceed three months when the amount decreed (exclusive of costs) does not exceed fifty rupees,

or six months when such amount does not exceed five hundred rupees

or two years in any other case.

No person to be imprisoned a second time under same judgment. When further liability

extinguished.

- 164. (a) Any person once discharged from jail shall not be imprisoned a second time under the same judgment.
- (b) If the amount due under the decree does not exceed one hundred rupees, the Collector of the District or Assistant Collector may declare him absolved from further liability under that decree, and such liability shall thereupon be extinguished.

When not extinguished.

(c) In other cases the discharge shall not extinguish the liability of the discharged person under the decree, or exempt any property belonging to him from attachment in execution of the same.

165. Every

165. Every person applying for the issue of a Diet-money warrant of arrest under section 119, or suing out pro- ed at time of cess of execution against the person of any judgment- issue of debtor, shall deposit in court, when the warrant warrant. issues, diet-money for thirty days at such rate not exceeding two annas per diem, as the Collector of the District or Assistant Collector may direct, unless for any special reason he directs that deposit be made at a higher rate, which shall not exceed four annas per diem.

166. Payment of diet-money at the same rate Effect of nonshall be made previously to the commencement of payment of each succeeding month of the imprisonment, on failure of which the party confined shall be discharged.

diet-money in advance during imprisonment. Diet-money costs in suit.

167. All diet-money spent in providing subsistence for any prisoner shall be added to the costs in spent to be the suit.

and any diet-money not so spent shall be returned Refund of to the person who deposited the same.

168. In executing a writ of execution against Procedure in the moveable property of a debtor liable under this executing writ against Act, the officer charged with the execution of moveable the writ shall prepare a list of the property pointed property. out by the judgment-creditor, and shall publish a proclamation, specifying the day upon which the sale is intended to be held, together with a copy of the said list, at the intended place of sale and at the residence of the debtor.

A copy of the said proclamation and list shall be sent to the Collector of the District or Assistant Collector, and shall be affixed in his office.

169. No moveable property taken in execution Time to under this Act shall be sold before the expiration of elapse before sale of moveten days next after the day on which such property able prois so taken.

Until such sale the property shall be deposited in Custody some fit place, or it may remain in custody of some meanwhile. fit person approved by the officer executing the writ.

The provisions of sections 74 to 78 (both inclusive), Provisions

applied to sale.

so far as the same are applicable, shall apply to sales under this section.

Sale not vitiated by irregularity.

170. No irregularity in publishing or conducting a sale of any moveable property under an execution shall vitiate such sale.

Right to sue for compensation.

But any person injured by such irregularity may recover compensation for such injury by suit in the civil Court:

Limitation.

Provided that such suit be brought within one year from the date of sale.

In executing decrees for money, when execution may be applied for against immoveable property.

171. In the execution of any decree for the payment of arrears of rent or revenue, or of money, under this Act, if satisfaction of the judgment cannot be obtained by execution against the person or moveable property of the debtor, the judgment-creditor may apply for execution against any immoveable property belonging to such debtor, except the materials of buildings actually occupied by a debtor who is an agriculturist.

Process when the immoveable property is not a mahál. 172. If the immoveable property against which execution is applied for be other than a mahál, or share of a mahál, process shall be issued in the same manner as for the attachment and sale of moveable property: and the provisions of sections 168, 169 and 170 shall be applicable.

Possession to be given to auctionpurchaser. In the event of the sale of such property being completed, possession thereof shall be given to the auction-purchaser by the Collector of the District in which such property is situate.

Procedure when it is a mahál. 173. When such property is a mabál, or a share of a mabál, the decree shall be sent for execution to the Collector of the District in which such property is situate,

and if the judgment-debtor satisfies the Collector of the District that there is reasonable ground to believe that the amount of the judgment-debt may be raised by mortgage of the property, or by letting it on lease, or by disposing by private sale of a portion of the property or any other property belonging to the judgment-debtor, the Collector of the District may, on

the

the application of the judgment-debtor, postpone the sale for such period as the Collector of the District thinks proper to enable the judgment-debtor to raise the amount,

and if the judgment-debtor satisfies his creditor, the execution shall be stayed, and the Collector of the District shall report the fact to the Court by which the decree was made.

174. If the judgment-debtor obtaining a post- Procedure ponement of the sale fails to satisfy his creditor with- where judgin the period so fixed, or, if the judgment-debtor does fails to not apply for, or applies for but does not obtain, a satisfy crepostponement of the sale, and the Collector of the further time, District considers that the sale of the mahal or share or Collector is inexpedient, and that satisfaction of the decree may thinks sale inexpedient. be made by means of a temporary alienation of the property,

ditor within

the Collector of the District shall cause an accurate rent-roll of the property to be prepared, and ascertain the annual income derivable therefrom.

If, in the opinion of the Collector of the District, Power to such income is sufficient to pay off the judgment-debt transfer with interest at six per cent. per annum, within any judgmentperiod not exceeding fifteen years from the date of the creditor. decree, he may transfer the property to the judgmentcreditor, or if the judgment-creditor refuse to take it, to some other person, or he may hold it under his own Power to management, for such period not exceeding fifteen hold proyears, as may be sufficient for the recovery of the management. debt with interest as aforesaid, and on such conditions as to the payment of such debt and interest as he deems expedient.

Orders passed under this section and section 173 shall be subject to revision by the Commissioner of the Division and the Board, but shall not be open to appeal to the civil Court.

174A. When the property of a judgment-debtor Proprietor which is transferred or held under management under to be treated as ex-prosection 174 includes any sir-land of such debtor, he prietary shall, until such property is restored to him, be treated to sirland.

as an ex-proprietary tenant of such sír-land under section 7.

Report of case to Board.

175. If in the opinion of the Collector of the District the recovery of the debt under section 174 is impossible, or if the sale of the property appear to him advisable on other grounds, he shall report, through the Commissioner of the Division, the case for orders to the Board.

Procedure on receipt of report.

176. On the receipt of such report, the Board may make, or cause to be made, such further endeavours for the recovery of the debt under the provisions of section 174, as to it may seem practicable.

Power to order sale of property.

177. If it appear to the Board that the debt cannot be recovered under section 174, or if the sale of the property appear to it advisable on other grounds, it shall order the property to be sold, in which case the sale shall be made under the rules in force for the sale of land for arrears of land-revenue, but without prejudice to the incumbrances (if any) to which such property may be subject.

Examination of third party claiming interest in property.

178. If, before the day fixed for any sale of any property under this Act, a third party appear before the Collector of the District or Assistant Collector, and claim a right or interest to or in any of the property, he shall examine such party or his agent, according to the law for the time being in force relative to the examination of witnesses,

Stay of sale.

and, if he see sufficient reason for so doing, may stay the sale of such property.

Adjudication of such claims.

179. The Collector of the District or Assistant Collector may adjudicate upon such claim, and make such order as he thinks fit between the claimant and the plaintiff and defendant in the original suit.

Rules applied.

In trying such claim, the Collector of the District or Assistant Collector shall be guided by the rules contained in this Act, so far as they may be applicable.

Compensation awardable against claimant

180. If the claimant fail to establish his right to the property taken in execution, the Collector of the District or Assistant Collector may, at the time

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case, order him to pay to the failing to of the costs of the proceedings on the establish right.

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any order No appeal from order under section 179 or 180.

Party against whom the same is Right to sue in civil Court.

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RE-HEARING AND REVIEW.

APPEAL, From Decrees in Soil A.) under this Act, tried and decided by Judgment of suits under an Assistant Collector of Collector

under this Act, tried and decided by suits under this Act, tried and decided by District or an Assistant Collector of District or an Assistant Collector of his judgment shall be final. decisions of the Assistant Collector of suits mentioned in section 93 shall the Collector of the District, whose the final.

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Appeal from decision of Assistant Collector of the District, whose cond class to the final.

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Appeal from decision of Assistant Collector of second class.

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decision of Assistant Collector of second class.

Time for petition of appeal shall be presented to Time for petition of the District within thirty days from presentation.

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same to be served on the respondent in the manner hereinbefore prescribed for the service of summons.

If, on the day fixed for hearing the appeal, or any other day to which the hearing may be adjourned, the appellant does not appear in person or by an agent, the appeal may be dismissed for default.

If the appellant appears and the respondent does not appear in person or by an agent, the appeal may be heard ex parte.

Re-admission of appeal.

186. If an appeal be dismissed for default of prosecution, the appellant may, within fifteen days from the date of the dismissal, apply to the Collector of the District to re-admit the appeal,

and if it be proved to the satisfaction of the Collector of the District that the appellant was prevented by any sufficient cause from appearing when the appeal was called on for hearing, the Collector of the District may re-admit the appeal.

Judgment in appeal.

187. After hearing the appeal, the Collector of the District shall give judgment in the manner hereinbefore prescribed for giving judgment in original suits.

Re-hearing of suits not open to appeal.

188. In suits in which the judgment of the Collector of the District or Assistant Collector is final, as provided in section 182, he may, upon the application of either party, if preferred within thirty days from the date of the decision, order the re-hearing of a suit, upon the ground of the discovery of new evidence or matter material to the issue of the case, which the applicant had no knowledge of, or could not produce, at the time of trial.

Appeal to District Judge. 189. Notwithstanding anything contained in sections 182 and 183 an appeal shall lie to the District Judge from the decision of the Collector of the District or Assistant Collector of the first class, in all suits mentioned in section 93,

in which the amount or value of the subject-matter exceeds one hundred rupees, or

in which the proprietary title to land has been determined

determined between parties making conflicting claims thereto:

Provided that, where the amount or value of the Appeal to subject-matter of the suits exceeds five thousand rupees, the appeal shall lie to the High Court.

190. The rules for the time being in force in Rules as to regard to the time within which appeals from the time of predecisions of civil Courts may be received, and to the &c., to apply manner in which such appeals are heard and determined, and to all proceedings which may be had in respect of such appeals, shall be applicable to appeals to the District Judge or High Court under this Act.

191. The decisions of District Judges passed in Special apregular appeal under this Act shall be open to special peal to High Court from appeal to the High Court, in the same manner, and District subject to the same rules, as the decisions of District Judge. Judges passed in regular appeal are open to special appeal under the Code of Civil Procedure and the Indian Limitation Act, 1877.

- (B.)—From Orders on Applications or relating to the Execution of Decrees.
  - (1) Assistant Collectors of the Second Class.
- 192. An appeal to the Collector of the District Appeal from shall lie from all orders passed under this Act by an Assistant Collector of Assistant Collector of the second class.

second class.

- (2) Assistant Collectors of the First Class.
- 193. An appeal to the Commissioner of the Divi- Appeal from sion shall lie from all orders passed by an Assistant Collector of the first class,

Assistant Collectors of

- (a) on applications under section 99, where the first class on certain apamount or value of the subject-matter exceeds one plications. hundred rupees,
  - (b) on applications under section 100.
- 194. An appeal to the Collector of the District Appeal from shall lie from all other orders passed under this Act by an Assistant Collector of the first class, except—
  - (a) orders on applications mentioned in section 98;

(b) orders

other orders of Assistant Collector of first class.

- (b) orders on applications mentioned in section 99:
- (c) orders passed in the course of a suit and relating to the trial thereof.

Final orders of Assistant Collector of first class.

- 195. The orders of an Assistant Collector of the first class on the following applications shall be final, subject to revision by the Commissioner of the Division or the Board—
  - (a) applications mentioned in section 98;
- (b) applications mentioned in section 99, where the amount or value of the subject-matter does not exceed one hundred rupees.

# (3) Collector of the District.

Appeal from certain orders of Collector of District.

Finality of

orders of

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sioner of Division.

Appeal to Board from

on appeals

applications

section 100.

against orders on

his decisions

- 196. An appeal to the Commissioner of the Division shall lie from orders passed by the Collector of the District,
- (a) under section 99, when the amount or value of the subject-matter exceeds one hundred rupees,
  - (b) under section 100.

In all other cases orders under this Act passed by the Collector of the District shall be final, subject to revision by the Commissioner of the Division or the Board.

## (4) Commissioner of the Division.

197. Save as provided by section 198, the orders of the Commissioner of the Division on appeals shall be final, subject to revision by the Board.

198. An appeal from the decisions of the Commissioner of Division, on appeals against orders passed by the Collector of the District or Assistant Collector on the applications mentioned in section 100, shall lie to the Board, except where the Commissioner of the mentioned in Division dismisses the appeal.

> In such case the provisions of section 199 shall apply.

Power of Board to call for cases and pass orders thereon.

199. The Board may at any time call for any case (other than a suit mentioned in section 189)

which

which has come before any Commissioner of a Division, or any Court subordinate to him, and pass such orders thereon, consistent with this Act, as the Board thinks fit.

200. No appeal shall be brought to the Collector Time for of the District after the expiration of thirty days, or appealing. to the Commissioner of the Division after the expiration of sixty days, or to the Board of Revenue after ninety days, from the date of the order complained of.

201. Any appeal under this Act may be admitted Admission of after the period of limitation prescribed therefor when appeals after the appellant satisfies the officer to whom he appeals period. that he had sufficient cause for not presenting the appeal within such period.

No appeal shall lie against an order under this section admitting an appeal.

### (5) Review.

201A. The Board may review and may rescind, Power of alter or confirm any order made by itself, or by a Board to review its single member, on the application of one of the parties orders. to the case, if preferred within ninety days from the passing of the order.

201B. In the case of any application in which the Reviewing of order of the Commissioner, Collector of the District applications or Assistant Collector is final, as provided in sections appeal. 195, 196 and 197, such Commissioner, Collector or Assistant Collector, as the case may be, may, upon the petition of either party, if presented within thirty days from the date of the decision, review his order upon the ground of the discovery of new evidence or matter material to the issue of the case which the applicant had no knowledge of or could not produce at the time of trial.

## CHAPTER IX.

### MISCELLANEOUS.

202. In computing the period of limitation pre-Time to be scribed for any suit under this Act, the day on which excluded in computing the right to sue accrued shall be excluded.

limitation period.

In computing the period of limitation prescribed for any appeal under this Act, the day on which the judgment or order complained of was pronounced, and the time requisite for obtaining a copy of the decree or order appealed against, shall be excluded.

203. Whenever a Court is closed on the last day of any period provided in this Act for the presentation of any memorandum of appeal, or for the deposit or payment of any money in or into court, the day on which the Court re-opens shall be deemed to be such last day.

204. (a) If in any suit instituted, or on any application made, under this Act, it appears to the presiding officer that any question in issue involving a point of law is more proper for the decision of a civil Court, such officer, if a Collector of a District, or the Collector of the District on the representation of such officer, may cause a case to be stated for the opinion of the District Judge, who shall hear the case in such manner as nearly as may be as is prescribed for the hearing of cases by the High Court by section 619 of the Code of Civil Procedure.

- (b) If the District Judge finds that the case is insufficiently stated, he may return it to the Collector of the District for amendment.
- (c) Subject to any limits of value or time provided by law for cases falling under the Code of Civil Procedure, an appeal shall lie from the judgment of the District Judge to the High Court.
- (d) The District Judge shall return the case with the opinion of the civil Court to the Collector of the District, and the revenue Courts shall decide the suit or application in accordance with such opinion.
- (e) The costs attending such case shall be dealt with as costs in the suit or on the application in the revenue Court.

205. (a) If in any suit instituted, or on any appeal presented, in a civil or revenue Court, the Judge or presiding officer doubts whether he is precluded by this

Rule as to last day for presentation or deposit, when Court is closed on such day.

Power to state case involving point of law for opinion of District Judge.

Power to refer to High Court question as to jurisdiction. this Act from taking cognizance of the suit or appeal, he may refer the matter to the High Court.

- (b) On any such reference being made, the High Court may order the Judge or presiding officer, either to proceed with the case, or to return the plaint or appeal for presentation in such other Court as it may in its order declare to be competent to take cognizance of the suit or appeal.
- (c) The order of the High Court on any such reference shall be final, and shall not be questioned by the same parties in the same suit.
- 206. In all suits instituted in any civil or revenue Procedure Court, in which an appeal lies to the District Judge or High Court, an objection that the suit was instituted in the wrong Court shall not be entertained by the stituted in appellate Court, unless such objection was taken in the Court of first instance; but the appellate Court taken in shall dispose of the appeal as if the suit had been instituted in the right Court.

207. If in any such suit such objection was taken Procedure in the Court of first instance, but the appellate Court has before it all the materials necessary for the determination of the suit, it shall dispose of the appeal as if the suit had been instituted in the right Court.

208. If in any such suit the appellate Court has Procedure not before it the materials necessary for the determination of the suit, it shall proceed under the provisions of the Code of Civil Procedure relating to appeals; but if it remands the suit, or frames and refers issues for determining trial, or requires additional evidence to be taken by the the suit. Court of first instance, it may direct its order either to the Court in which the suit was instituted, or to any other Court competent to entertain the suit.

and the objection that the order of a subordinate appellate Court has been directed to a Court which was not competent to entertain the suit shall not be taken on special appeal.

208A. If, in any suit or application pending Power to rebefore a Revenue Court exercising original, appellate fer party to or revisional jurisdiction under this Act, it appears to

suit was inwrong Court Court of first instance.

where such objection was taken in Court of first instance

where, in such cases the appellate Court has not materials for

civil Court.

such

such Court that any question in issue is more proper for decision by a civil Court, such revenue Court may, by order in writing, require any party to such suit or application to institute, within such time as it may appoint in this behalf, a suit in the civil Court with a view to obtaining a decision of such question; and, if he fails to comply with such requisition, shall decide such question against him.

If he institutes such suit, the Revenue Court shall dispose of the suit or application pending before it in accordance with the final decision of the civil Court of first instance or appeal (as the case may be) upon such question.

a lambardár for a share of the profits, the Court may award to the plaintiff not only a share of the profits actually collected, but also a sum equal to the plaintiff's share in the profits which, through gross negligence or misconduct, the lambardar has omitted to collect.

**210**. In any application made by a tenant against a landholder to recover possession of a holding, the plaintiff may join as a defendant any other person in possession of the holding, who may claim the through the landholder.

In any suit instituted, or application made, by a landholder to eject a tenant, the plaintiff may join as a defendant any other person in possession of the holding, who may claim title through the tenant.

- 211. The Local Government may from time to time make rules consistent with this Act-
- (a) for the guidance of officers in determining, under sections 13, 14, 15, 17, 18 and 20, the rent payable by tenants,
- (b) for the guidance of officers assessing rent under section 30,
- (c) as to the dates on which instalments of rent shall fall due,
- (d) as to the procedure to be followed on all applications under section 95.

209. In any suit brought by a co-sharer against

share of profits.

Suits by co-

against lam-

bardár for

sharer

Tenant's power to implead persons claiming through landholder.

Landholder's power to imblead persons claiming through ten-

Power of Local Government to make rules.

All

All such rules shall be published in the local official Gazette, and shall thereupon have the force of law.

The Board, with the previous sanction of the Power of Local Government, may from time to time make rules. consistent with the provisions herein contained, for the guidance of all persons in matters connected with the enforcement of this Act.

212. When the Local Government has made a Instalments rule fixing the date on which any instalment of rent when to be shall fall due, no such instalment shall, for the purarrear. poses of this Act, be deemed to be in arrear unless it remains unpaid after the date fixed by such rule.

#### THE FIRST SCHEDULE.

#### FORM A. (See section 51.)

1, A. B., of , solemnly declare that I did personally [or by my agent C. D.], on the day of , tender payment to E. F. of the sum of Rs. as and for the whole amount due from me on account of rent from the month of to the month of both inclusive. I further declare that the said E. F. refused to accept the sum so tendered, and to give a receipt in full for the same, and I declare that, to the best of my belief, the sum of so tendered, and which I now desire to rupees pay into court, is the full amount I owe the said E. F., and I hereby apply for leave to pay the same accordingly.

#### FORM B. (See section 52.)

Court of the Collector of

, dated the

day

### To E. F., &c.

WITH reference to the written declaration of A. B., you are hereby informed that the sum of rupees mentioned is now in deposit in this Court, and that the above sum will be paid to you, or to your duly authorized agent, on application.

[This is to be written on a copy of the declaration in Form A made by the person paying the money into court.]

FORM C.

FORM C. (See section 69.)

FORM OF NOTICE TO OWNER OF DISTRAINED PROPERTY.

Office of property.

Commissioner for sale of distrained

A. B., Distrainer.

[Name, description and address of the owner of the property.]

Whereas the said A. B. has applied to have the distrained property specified below sold for the recovery of alleged to be due to him as arrears of rent, you are hereby required, either to pay the said sum to the said A. B., or to institute a suit before the Collector to contest the demand within fifteen days from the receipt of this notice, failing which the property will be sold.

Dated this

day of

188

FORM D. (See section 114.)

FORM OF SUMMONS TO DEFENDANT.

No. (of suit) dated In the Court of

A. B., Plaintiff.

[Name, description and address of plaintiff.]

C. D., Defendant.

[Name, description and address of Defendant.]

Whereas the said A. B. has brought a claim against you in this Court for , you are hereby required to appear in person in this Court on the day of [if not specially required to appear in person, state, "in person, or by an agent who has personal knowledge of the subject or who shall be accompanied by a person who has such knowledge"] to answer the above-named plaintiff, and you will bring with you (or send by your agent) [here mention any document the production of which may be required by the plaintiff] which the plaintiff desires to inspect, and all documents on which you may intend to rely in support of your defence. You will also bring with you your witnesses, if they are willing to attend without issue of process.

FORM E.

FORM E. (See section 119.) FORM OF WARRANT OF ARREST.

No. (of suit) dated In the Court of

A. B., Plaintiff.

C. D., Defendant.

To the Názir of the Court of the Collector of

WHEREAS the plaintiff in this suit has obtained an order from the Court for the arrest of the defendant, you are hereby commanded to bring the defendant before the Court on or before the day of to be dealt with according to law.

Dated this

day of

188

FORM F. (See section 119.)

FORM OF NOTICE TO ACCOMPANY SUCH WARRANT. In the Court of

A. B., Plaintiff.

[Name, description and address of plaintiff.]

C. D., Defendant.

[Name, description and address of defendant.]

Whereas the said A. B. has brought a claim against you in this Court for (here specify particulars of claim as given in the plaint) and has obtained a warrant for your arrest, you are hereby required, unless you admit the claim, to bring with you to the Court all documents on which you may intend to rely in support of your defence.

## FORM G. (See section 121.)

FORM OF SECURITY-BOND FOR APPEARANCE OF DEFENDANT.

Whereas A. B., plaintiff, has instituted a suit in the Court of the Collector of against C. D., defendant, and the said C. D. has been required to give security for his appearance at any time when called on while the suit is pending and until execution of the decree, I., E. F., hereby declare myself surety for the said C. D.'s appearance as aforesaid, and in case of his making default in such appearance, I engage to pay any sum for the payment of which the said C. D. may be liable under the decree. If the suit be for the delivery of papers or accounts, specify some sum to be fixed by the Collector.

FORM H.

FORM H. (See section 156.)

WEIT OF EXCUTION AGAINST THE PRSON.

A. B., Plaintiff.

C. D., Defendant.

To the Názir of the Court of the Collector of

Whereas the said C. D. was directed by a decree of this Court, under date the day of 188, to pay to A. B. the sum of and for costs of suit, amounting to and whereas the said C. D. has omitted to pay the same, you are hereby commanded to apprehend the said C. D., and to bring him with all convenient speed before this Court to be dealt with according to law.

#### FORM I. (See section 156.)

WRIT OF EXECUTION AGAINST THE EFFECTS.

A. B., Plaintiff.

C. D., Defendant.

To the Názir of the Court of the Collector of

Whereas C. D. was directed by a decree of this Court, under date the day of 188, to pay to A. B. the sum of and for costs of suit, amounting to and whereas the said C. D. has omitted to pay the same, you are hereby commanded to levy the said sum of and the sum of for costs of executing this process, by seizure and sale of such moveable property of the said C. D. as (is described in the list annexed and) [if no list is furnished, these words to be omitted] shall be pointed out to you by the judgment-creditor or his agent; and you are hereby ordered to sell such property of the said C. D., on some convenient day, not being less than ten nor more than fifteen days from the day of seizure, unless the amount leviable as aforesaid shall be sooner paid; and you are hereby commanded to certify to me what you shall do by virtue of this warrant.

#### THE SECOND SCHEDULE.

(See section 1.)

TERRITORIES EXEMPTED, IN THE FIRST INSTANCE, FROM THE OPERATION OF THE ACT.

I. The province of Kumáon and Garhwál.

II. The

- II. The Tarai Parganas, comprising—Bázpúr, Káshípúr, Jaspúr, Rudarpúr, Gadarpúr, Kilpúrí, Nának-Mattha, and Bilheri.
- III. The portion of the Mirzipúr District lying to the south of the Kaimor Range.
- IV. The Family Domains of the Mahárájá of Benares comprising the following parganas:-Bhadohi and Kera Mangror in the Mirzápúr District. Kaswár Rájá in the Benares District.
  - V. The tract of country known as Jaunsar Bawar in the Dehra Dún District.